disapproval of the Special

Court and the Special Court

SHRI J. S. RAJU (Tamij Nadu); Sir, I associate myself.

SHRI N. E. BALARAM (Kerala): Sir, I too am associating myself. I think it is a very serious allegation if it is true. What is happening in our country I do not know Government has to see to it.

VICE-CHAIRMAN THE SATYA PRAKASH MALAVIYA): Special mentions are over. Now we take up the Statutory Resolution and Special Court (Trial of Offences relating to Transactions in Securities) Bill, 1992. They are to be discussed together.

STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE SPECIAL COURT (TRAIL OF OFFENCES RELA-TING TO TRANSACTIONS IN SECU-RITIES) ORDINANCE, 1992

AND THE SPECIAL COURT (TRIBAL OF OFFENCES RELATING TO TANSAC-TIONS IN SECURITIES) BILL, 1992t

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Sir, I beg to move:

> "That this House diaspproves of the Special Court (Trial of relating to Transactions in Securities) Ordinance 1992 (No. 10 of 1992) promulgated by the President on the 6th June, 1992."

श्रीमन, जिस उद्देश्य से यह बिल लाया गया है उस उद्देश्य से किसी की मत-भिन्नता नहीं हो सकती लेकिन जिस प्रकार से ये बनाया गया है ऐसालगता है या तो प्रध्रे मन से बनाया गया है या बहुत जल्दी में बनाया गया है । इसमें बहुत सी कमिया हैं। जब से यह बैंक का क्रोकला सम्बद्धी सामने अक्टी तब को साना देख चिकित है कि किस तकः संग्रहके जली सनी सनिस्ते को 中國 神经神经 海 中山 मावश्यकती तो इस बात की थी कि जै

305 Statutory Resolution seeking [17 AUG. 1992] (Trial of Offences relating 306 of transactions in Securities) Bill, 1992

> बिल लाया गया है इसके साथ-साथ इसके चाहिए थे क्योंकि जब नियम भी ग्राने तक रूल्स नहीं बनेंगे तब तक किसी बिल को लागुकरना ग्रसंभव है। तो मैं माननीय मंत्री जी से जानना चाहंगा कि क्या इसके ग्रंतर्गत बनने वाले रुल्स ग्राप इस बिल के पास होने के बाद सामने लाएंगे अथवा नहीं ? मेरा आग्रह है कि रुल्स जल्दी से जल्दी बनाए जाने चाहिए लेकिन इसमें एकाध कमियां हैं । महोदय, पेज 2 पर जो सैक्शन 3(2) है उसमें कहा गया है कि---

"The Custodian may, on being satisfied oil information received that any person has been involved in any offence relating to transactions in securities after the 1st day of April, 1991 and on or before the 6th June, 1992, notify the, name person in the Official of such Gazette."

मैं पूछना चाहता है कि यह सीमा म्रापने बांघी क्यों है ? यदि 6 जुन 1992 के बाद कोई धपला, कोई गड़गड़ या जर्म सामने प्राता है तो उसको क्यों बरी कर रहे हैं यह विडंबना है कि आपने बांध दिया है कि इस यह पीरियड पीरियड के भीतर जो सामने श्राएगे उसको कस्टोडियन तय कर सकेगा । दूसरे मैं कोई वकील नहीं हुं लेकिन छोटी मोटी जानकारी मुझे है । इसमें ग्रटैचमेंट की है। लेकिन यहां पर व्यवस्था की गई सब जानते हैं कि ग्रद्धैचमेंट सिविल प्रोसिजर कोर्ट से गवर्न होता है । **ग्रटैच**मेंट करने के बाद कोई सिविल प्रोसिजर कोर्टमें चला गया तो मामला वर्षों तक लटका रहेगा। तो मामला जो भी हो वह जल्दी सूलझे यही सरकार की मंशा है । सरकार की मंशा जल्दी सुलझाने की है वह इस बात से प्रकट होती है कि उन्होंने सुप्रीम कोर्ट को प्रयेलेट ग्रंथारिटी बनाया है, हाई कोर्ट को छोड़कर सुप्रीम कोर्टको बनाया है । जो भी जुर्भ में प्रकड़ा गया उसके अटैचमेंट को लेकर सारे मामले लटके रहेंगे तो इस विषय की ग्राप किस प्रकार से सुलझाएंगे यह भी बताने की कूषा करें।

307 Statutory Resolution seeking [RAJYA SABHA] (Trial of Offences relating 308 disapproval of the Special of transactions in Securities)

Court and the Special Court Bill, 1992

[Stari Jagdish Prasad Matthur] श्रीमन, इसमैं कई चीजें ऐसी हैं जो हवेग जैसे सेक्शन 4 में दिया गया है—

"Provided that no contract or agreement shall be cancelled except after giving to the parties to the contract or agreement a reasonable opportunity of being heard."

कोई सीमा बाँघ दी जाए, यह जो रीजनेबल पीरियड कहा है इसमें वह बाहेंगे तो किसी को कुछ समय देंगे, किसी को कुछ समय देंगे। तो रीजनेबल की व्याख्या की जानी चाहिए अन्यथा हत्स के अंदर उसकी स्पष्ट च्याख्या की जानी चाहिए।

दूसरी एक चीज इसमें श्रटपटी मालूम होती है। इसमें कहा गया है—

> "The Special Court shall consist of a sitting Judge of the High Court nominated by the Chief Justice of the High Court."

लेकिन स्रागे पावर्स में कहा गया है---

"... and for the purposes of the said provisions of the Code, the Special Court shall be deemed to be a Court of Session and shall have ... all the powers of a Court of Session."

यह भी विडंबना है कि हाई कोर्ट का जज बैठेगा लेकिन उसके पास अधिकार सेशन कोर्ट के होंगे। आपने हाई कोर्ट को अपेलेट न बनाकर सुप्रीम कोर्ट में अपील की बात कही है। दूसरी इसमें और भी एक विडंबना है कि—

"While dealing with any other matter brought before it, the Special Court may adopt such procedures as it may deem fit consistent with the principles of natural justice."

तो इसका प्रोसिजर क्या होगा ? क्या इस की केवल उनको मधाँरिटी दी गई है या इस्स में प्रोबाइड करेंगे या क्या करेंदे, यह बताने की क्या करें। इसी प्रकार से इस में कही नहीं दिया
गया है कि कोई मुजरिम पाया जाए तो
उसको सजा क्या दी जाएगी। मैं समझता
हूं कि सैक्यूरिटी ऐक्सचेंज कंट्रोल बोर्ड
ग्राफ इंडिया का जो बिल पास किया है
शायद उसी के अनुसार उनको सजा
दी जाएगी। यह मैं स्पष्टीकरण चाहूंगा
कि सजा जो दी जाएगी वह सेवी के
ग्रंदर ही दी जाएगी या जो शिमनल प्रोसीजर
कोड 1973 है उसके ग्रंदर दी चाएगी।
इसमें कोई सफाई नहीं की गई है कि
सजा कितनी होगी। इसमें ग्रंगर देखें
तो ग्रंगर सजा सेबी को जो ऐक्ट हो गया
है उसके सेक्शन 24 में कहा गया है—

"The violation of any rule or provision made thereunder shall be punishable with an Imprisonment which may extend up to one year or a fine or both."

तो इतनी कम सजा दी जाएगी इतने बड़े घोटाले के लिए, क्या यह उचित है? मुझे दिखाई देता है कि इसका स्पष्टीकरण होना चाहिए और इसकी कोई न कोई सफाई दी जानी चाहिए। अंतिम बात कहकर मैं समाप्त करूगा। जहां पर लाइबिलिटीज को पूरा करने का सवाल है:

"The following liabilities shall be paid or discharged in full, as far as may be, in the order as under."

पहले दिया है रेवेन्यू टेक्सेज सरकार के हैं । दूसरा दिया है--

> "All amounts due from the person so notified by the Custodian to any bank or financial institution or mutual fund."

म्राखिर में दिया है--

"Any other liability as may be specified by the Special Court from time to time."

नत्तन क्या है ? इसमें किसी बानुबी बादनी का पैसा सना हुया है । बैसे बंदी पूर्व केस बाका क्रम के इस्टरेस्ट की तैन नहीं किया करा। में पूक्ता चाहना कि उनका जो इन्ट रेस्ट है, उनका जो हित है उनकी रक्षा करने का ब्रापके पास क्या है ? सरकार ने भ्रपना पैसा तोले लिया लेकिन जो गरीब का पैसा कहीं लगा हुम्रा है, मामूली ब्रादमी का पैसा लगा हुआ है और उसमें घपला मिलता है तो श्रद्धाल तो उसका ग्रटेचमेंट करना चाहिए, पैसा मिलेगा कितना मिलेगा. परमीत्मा जाने, लेकिन जो भी मिलेगा मामली आदमी केहित की रक्षा के लिए कुछेन कुछ किया जाना चाहिए।

म्रंत में मैं फिर ग्राग्रह करूंगा कि इसको योडा संशोधित करके श्रौर जो कमियां हैं उनको दूर करके, रुल्स बनाकर उनको जल्दी से जल्दी लागू किया जाना चाहिए । मैं चाहुंगा मन्नी महोदय यह ग्राश्वासन दें कि इसको रूल्स कम से कम इस सदन के उठने सेपूर्व ही हमारे सामने ब्रा जायेंगे तो इस उद्देश्य की पूर्ति में यह बिल सहायक हो सकता है।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-BIR SINGH): Sir, I beg to move:

> "That the Bill to provide for the establishment of a Special Court for the trial of offences relating to transactions in securities and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The Government received the first interim report of the Janakiraman Committee on the irregularities in the securities transactions of banks and financial institution on 2nd June, 1992. The Government acted promptly in the matter. The President promulgated the Court (Trial of Offences relating to Transactions in Securities) Ordinance, 1992 on the 6th of June, 1992. The Ordinance provided for the establishment of Special Court for the trial of offences relating to transactions in accurities and for matters concerned therewish incidental chereto. Some rules alic trained and notified by the Coversment on the 6th of June itself, Government appointed Shri A. K. Menon, Additional Deputy Comptroller and Auditor General as Custodian under Section 3 of the Ordinance on the 6th June, 1992 itself. Justice S. N. Variava, a sitting Judge of the High Court Bombay was nominated to head the Special Court, in consultation with the the Chief Justice of the High Court and the Chief Justice of India on 10th June. 1992. Both the Custodian and the Court have started functioning. Custodian has notified the forty persons and institutions under the provisions of the Ordinance in order to prevent the diversion of the property of the offenders.

The Central Bureau of Investigation has so far registered ten regular cases against various individuals and institutions who were found to be involved in offences relating to securities transactions. The investigations of the CBI are continuing. As started by the Minister on the floor of Parliament, all possible action is being taken on priority basis for appropriate penal against the guilty.

The constitutional validity of Special Court Ordinance was challenged in the High Court at Bombay. On 24th July, 1992, after hearing the parties, the High Court dismissed the writ petition. The Stock Exchanges had also field petitions before the Special Court in Bom-After appearance of the Attorney General before the Special Court on 27th July, 1992, the Special Court have issued ruling regarding the effect of the notification issued by the Custodian. Government have taken into consideration these developments as well as suggestions received for beneficial rovements in the Ordinance while converting it into an Act. The matter conalso discussed in the Cabinet and certain amendments of clarificatory nature have been proposed. The Finance Minister also had informal discussion of this matter with some of the Oppolition leaders on 7th August, 1992. The Govern-

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[Shri Dalbir Singh]

ment share the concern expressed the House regarding the irregularities in securities transactions and is committed to take prompt action against the offenders and to prevent the recurrence such irregularities.

This Bill has already been passed by Lok Sabha. I submit that this Bill may be taken into consideration and unanimously and expeditiously.

Thequestions were proposed 3.00 P.M.

SHRI DINESHBHAI TRIVEDI (Gujarat); Sir, the previous Bil! which were discussing just now and the present one show-it is just a matter of coincidence and it goes to prove the point that we are getting far too liberal fas as Ordinances are concerned this is the danger point. I am not very sure whether we would like to follow the example of the Government of Bihar in the matter of promulgation of Ordinances—they have hundreds and hundreds of them and it has become a way of life with them and we have strictures from the Supreme Court also-or we want to set an example, not only to Bihar, also to the rest of the country we mean business And, Sir, as far as Ordinances are concerned, we have got to be very very careful and we cannot make it a rule. I have serious objections to taking our privilege, the privilege of the House, away by way of Ordi-In this connection, I seek your permission to cite a Supreme Court case which again deals with the Government of Bihar and it is the famous case Mr. Wadhwa versus the Government of Bihar With your permission, I would like to quote that. It says:

"The power conferred on the Gover-Governor nor..." here the mentioned; but, in the case under discussion, it is the president-"is well within his right. But the power to issue an Ordinance is in the nature of an emergency power."

Sir, they are talking of emergency po-"It should be noted Again, wers. SAVS;

of transactions in Securities) Bill, 1992

"The power to promulgate an Ordinance is essentially a power to meet extraordinary situations."

Now, Sir, there are two things which come out of this and this is the observation made by the Supreme Court One is that the situation has to be extraordinary and the other is that there has to be an emergency. So, the very fact that you have come up with an Ordinance shows that you are conceding the fact that the financial situation or whatever occurred was a state of emergency. It was extraordinary, and you could not have waited for the House to meet and to present the Bill which would in turn Now, having confesbecome an Act. sed that it was an emergency, the next question is who was responsible or who is responsible for this state of gency

Again, I would like to quote from the famous Supreme Court judgement the case of Kuruvilla in 1961 wherein the Reserve Bank of India has been tremendous powers. Sir, I do not want to take the time of the House by quoting all this, But I would like to come to the question as to who was or who is responsible for this situation which is extraordinary, this state of affairs which is termed or implied as an emergency. Who is responsible?

Sir, the honourable Finance Minister has gone on record, has utilized all platforms, saying that it was a case of But I would like system failure draw his attention through you, Sir, the fact that we have an Act, the Banking Companies Act of 1949, which very clearly defines this policy, the banking Bank policy, The Reserve is watchdog agency posed to be the and it defines the policy. I ďo think there is any ambiguity in it.

"This policy means..."-I Act—"any queting from the o w policy/which is specified from time wasto time by the Reserve Bank in the interest of the banking system,

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in the interest of monetary stability or socio-economic growth having regard to the interests of the depositors, the volume of deposits, other resources, etc. etc."

Sir, the most point here is the stability of the financial, economic dealings of the country. And who is the watch-dog? Which is the agency? And I must say here. Sir, we are very very proud of that agency, the Reserve Bank of India. Today, we have seen that the Reserve Bank of India itself is found wanting. And again, the Supreme Court judgment I referred to says further to the effect that if the Reserve Bank of India is found wanting, then the only other agency which can intervene is the Central Government. through the Ministry of Finance.

So. Sir, my question is: Who is responsible? Who is repensible for loot? Sir, here I am on the subject of promulgation of this Ordinance which we are discussing as a Bill. Now, who is responsible for this extra-ordinary situation? There has to be one thief, one person or a set of persons or organisations or associations which are termed as a party to the loot, who have conducted this loot on the nation, which is an anti-national activity. Sir, there has to be always two parties. Which is the other party? Who was responsible to keep a watch? Who was responsible to see that the gates of security, are closed and properly locked, and there is somebody watching over? So, there has to be two parties. In the case of the financial systems of the country, enormous powers-I again say at the cost of being sepetitive—are conferred on the Reserve Dank nof India by Acts of Parliament, tion The Reserve Bank of India ... was really the smatch dog agency of There could the two situations, Sirks One cite either stheymment amparty to the less consisting were totally neglegent in corrying but their constitutional duties and obligations for adad statement to the state state

which they are there by an Act of Parliament. Sir, in both the cases, I repeat, in both the cases, they are a party. the first case, they are a party because they have connived with the looters. In the second case, they have not done their part of the obligation and duty. May I ask, Sir: What is the provision here? I do not find any provision in this particular Bill which says about not those who have looted but also those who are responsible for bringing looters to the door and, perhaps, helping to a certain extent. Now, so names of people in responsible positions, be it politicans, be it bureaucrats, be it managers or executive, have found their way. Sir, I do not find any kind of provision by which this particular Bill will pinpoint responsibility and accountability.

Sir. now I come to the technical point -which I would want the hon. Minister to respond--as to what was the emergency. We all know as to what has happened. Perhaps, we sitting here would know more. What was the emergency and how are you going to treat both the looters and those people who are responsible for letting in the looters?

Sir, the technical part of the Bill, subclause (2) of Clause 2 says: "The Custodian may, on being satisfied on information received that any person has been involved in any offence..." Sir, here, I am referring to the word 'offence'. The word offence' has not been defined What kind of offence, what offence under which Act, are you talking of? I feel that it should have been made more clearer—this is quite ambiguous that an offence means so and so under such and such Act which also includes such and such. So, there is no scope for any kind of ambiguity which is there at the moment.

Coming back to the point of loot and who was fesponsible for keeping doors open, I think we are getting into a situation where the accused is going to clear his own case and on that parti-

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[Shri Dineshbhai Trivedi]

cular case, the rest of the world is going to be debating about. I am coming to the Janakiraman Report itself because we are all deliberating, whether it is C.B.I., whether it is the Special Court, whether it is the Members of Parliament in both the Houses, or perhaps the JPC itself, and they are going to depend totally on the Janakiraman Report itself. My objection here is as to why we include an agency which itself is a suspect in the public eye. I am coming to the Public Debt Office which was a part and parcel of the scam. The sequence which has taken place, to the best of my knowledge is like this. Because the account comes under the Public Debt Office which is a part of the Reserve Bank of India's office, the sequence of events which I have here is that when the statement, that is, the SGL, received by the Fund Management Department from Bombay's main branch on 6-4-92, there were some discrepancies and over-writings on it. The SGL is coming from the Reserve Bank of India's Public Debt Office and it goes to the Fund Management Department, or FMD. Here, Sir, I have to be a little technical to prove my point. An officer from the FMD was sent to the Public Debt Office. It is in a reverse order. An officer from the FMD was sent to the Public Debt Office of the RBI reconcile the statement of that branch with the Public Debt Office, and that is where they found that there was some kind of a correction in RBPs PDO. It was found that in case of 11.5 per cent, the figure of 2010 was shown and the figure of Rs. 1670.95 crore was altered cleverly by someone before sending the statement to FMD. The point I am trying to make is that the Public Debt Office was very much a part and parcel aggravated. The of this scam getting scam would never have reached this proportion had the Public Debt Office been vigilant, and the hon. Finance Minister himself-not really referring to PDO has gone on record saying that the RBI should have definitely been more vigilant. Now this term 'more vigilant' is a relative term. What I am trying to say is that there is no provision in this Act ...

THE VICE-CHAIRMAN (SHR SATYA PRAKASH MALAVIYA):
Your time is already over. Therefore please conclude in one or two minutes

SHRI DINESHBHAI TRIVEDI: will conclude in two minutes. In conclusion, I would like to say that the Ac has no scope to deal with these matters I am sure, I have no doubt, and I compliments to the hon always pay Finance Minister that he has got such a good track record as far as his honesty is concerned. While a lot of things are getting unearthed, I do not know whether he has some other political compulsions because of which the agencies are not allowed to function freely. I do not know if there are any political constraints. happened with hones It has always people that they may want to go ten steps forward but because of political compulsions, instead of taking a step forward, they go a step beckward. We hold the Reserve Bank of India in very high esteem and in order to enhance its prestige, there is no reason why we should try and protect individuals. The inquiry is still going on, the CBI is still at its work, but I don't know how the hon. Finance Minister has given a clean chit to the Governor of the RBI. I really don't know why. Is it not true that by giving such clean chits you are sending a message—in this country political messages are there-intentionally or otherwise, not to touch the Governor or the RBI at all because they are above board? What is the basis? It means the hon. Finance Minister would know much more than the CBI and if he does, then we would like to know what the further details are.

Lastly, Sir, the scam—because of the scain we have the special courts and that's why I am referring to it—could never have had such proportions had the bureaucrats, politicians, people in public service, péople who are supposed to be the custodians of the fulth—I am not talking only in terms of money but the faith—the people of this country had put in them, have not only neglected their duty, but at places there has been

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SHRI N. E. BALARAM (Kerala): Let us stop it at least for 25 years.

connivance also. We have the case of a Padma Vibhushan, Mr. Krishnamurthy. Can you imagine it? This is the first time that a man with a Padma Vibhushan is in jail — and what are the charges? The charges are anti-national activities-that he was trying to destabilize the economy itself. The point I am trying to prove is, there is no provision by which you are going to set an example so that in future these things do not So I would humbly plea the hon. Finance Minister whether would like to incorporate some clause by which two things may happen: (1) You still give a chance to an independent body, besides the Janakiraman Committee, to investigate further. There is nothing wrong. At times we consultation from two doctors, three doctors, so that, may be, there is a crosscheck of the system. Would he consider including that? Would he also consider some kind of a clause in this whereby you pinpoint responsibility ...

वतरान्न मिथः पदम विभूषण का क्या हमा। वे वापस करेंगे ?

श्री विनेश भाई तिबेदी : वही हम पूछ रहेहैं कि स्रब यह पदम विभूषण जो दिया गया है

श्री बतुरानन मिश्र : वह देने का ही कातुन में कि वापस भी लेने का

भी विमेश भाई क्रियेदी : वही हम प्छना बहित है कि यह हमने दिया

That is a black spot. When you talk of it, it is unfair on other recipients of Padma Vibhushan. It is just a very, very rare case, and I have no doubt that the others who are there well deserve it. But it is a black spot. So I would like to ask the Government what they are going to do about it. Is there any provision? I know that the has not yet been on that, but is there any provision by which you can recall this? (Interruptions) ... I think tashows that we have to be very, very careful in giving these decorative awards.

SHRI DINESHBHAI TRIVEDI: Like the Games, is it? Like Barcelona we had discussed, that we don't send people for Games? Like that we will stop this also. ... (Interruptions) ...

Sir, the rate at which people are getting bought over-and it has an approval also-I think it has come to a very dangerous proportion. Sir, I am very sad today that the reputation of the entire country is something which it doesn't deserve because I am still confident that the majority of the people of this country, specially the poor, are very honest, very humble and very law-abiding. It is just because of a very small fraction of the people of this society, namely, the people who are sitting at Gangotri And we are the people—the politicians, the bureaucrats—who are sitting on top from where the Ganga is flowing, and we are the people who are part and parcel, in some way or the other. May be that percentage is small, but that small percentage is good enough to create a big virus and really take the health of this nation for a ride. So, I would plea with the Government not to give an impression — you know Madhavan has resigned and all that - that you would like to cover up more which may not be your intention, but I must tell you that that is the signal going that you would like to segregate those whom you want to punish from those whom you do not want to punish. There is the question of Fairgrowth and the question of Chaturvedis and all those people involved in it.

In conclusion, I would plead: let this be totally transparent. ask the public. Hear everybody. Don't close your mind. And least of all, don't start giving clean chits to anybody.

> I support the Bill, all right. Thank you, Sir.

SHRI MADAN BHATIA (Nominated): Mr. Vice-Chairman, Sir, I rise to support the Bill, and I wish to congre-

[Shri Madan Bhatia] the Government for having brought before this hon House this particular Bill in furtherence of its repeatedly declared determination that any who has been involved in this gigantic fraud, by which some people dealing with public money, public securities, en-

riched themselves and at the same time created tremendous misery for a large number of common men, must be brought to book speedily and must be punished with exemplary punishments. This particular point has been missed by the hon. Member who has preceded me.

The hon. Member has not correctly

Bill is a very limited scope of this scope. It has two facets: One is that a machinery should be established speedy and expeditious trial of such offenders as are found to have committed or as are found to have been a party to this gigantic fraud which has been played

on the country. This is one facet.

appreciated the scope of this Bill.

The second facet of this Bill is that the properties of such persons must be immediately attached during the course of the trial because you cannot seize the properties and dispose of the properties unless they are convicted. What can you do? You can attach the properties so that it should be safeguarded should be made available if those per-

For what purpose? The purpose given in clause 11. It says that the following liabilities shall be paid:

sons are convicted.

"(a) all revenues, taxes, cesses and from the persons due notified by the Custodian under sub-section (2) of section 3..."

It means persons who are involved in these offences.

> to the Central Government or any State Government or anv local authority;"

If those persons are convicted, their properties, whether moveable or immoyeable, must be made available for pay-

of transactions in Securities) Bill, 1992 ment of all the taxes which may be due from such persons to the Central Government, any State Government or any local authority.

Secondly, it says

"(b) all amounts due from the person so notified by the Custodian to any bank or financial institution or mutual fund;"

If they have committed a fraud, a result of which a bank has been deprived of its moneys, their properties, moveable or immoveable, shall become available, on their conviction for payment of the moneys due to the bank

Thirdly, it says:

specified by thee Special from time to time." This is a very general and a very wide power which has been conferred upon the

"(c) and other liability as may

Special Court. It may be that a person has committed a big fraud and has been convicted and nothing may be due from him to the Central Government by way of taxes, nothing may be from him to the banks but still that money has gone into his pocket as result of that fraud which he has committed in relation to the transactions concerning the securities and he been convicted by the species Then, the special court will have the cower to see that he is dispossessed of

that money and the liability which he

owes to any other person is also met.

These are the limited objectives of this

particular Bill.

The hon. Member has said a lot that there are so many persons who are responsible and this Bill makes no mention of that. I submit, Sir, that it is open to him to forestall the proceedings or the report of the Joint Parliamentary Committee. If the Joint Parliamentary Committee has been established, it has been established inter this purpose to incommission to who responsible for this is fraud scam The Joint Parliamentary Committee has been established

under the fiat given by the Parliament We are all party to the constitution of the Joint Parliamentary Committee. It is for the Joint Parliamentary Committee to decide and to find out as to who is responsible, any bank official, any bureaucrat, any politician, and citizen of this country, whether he is residing within the country or outside the country. I have full faith in all the Members of the Joint Parliamentary Committee. I have doubt that the Joint Parliamentary Committee will expose to the hilt any person who is responsible for having committed this fraud. Therefore, I will appeal to the hon. Member to desist from forestalling the report of the hon, Joint Parliamentary Committee and levelling allegation with regard to the responsibilities of the various individuals in a vague, general and in such Wild language.

SHRI DINESHBHAI TRIVEDI: the clarification of the Member, I think it is very unfair to overread or have his own interpretation to what I had We are restricting it to said. Rill The JPC has been formed or for that matter the CBI was investigating into the matter because of the Opposition's demand. I know very well that the Opposition had not demanded vociferously, things would not have happened in this way.

SHRI MADAN BHATIA; Sir, if you read the opening part of the speech of the hon. Member, that speech is nothing but throwing around vague, wild general allegations of responsibility Humpty, Dumpty and all and sundry. I respectifully submit that this honourable House had heard the speech of hon, Member, I have heard his speech with rapt attention. I stand by what have said that it was not open to hon. Member to forestall the report of the Joint Parliamentary Committee which will go into the very question of responsibility of the various individuals.

Secondly, Sir, the hon, Member said that this Bill deals only with offenders. This Bill makes no mention about the punishment of the persons who 517 R.S.—11.

may have not committed anv offence but who are responsible. This is a remarkable clucidation or exposition of criminal jurisprudence. Neither under the Constitutional law not under criminal jurisprudence one can create an offence with retorspective effect. Even the Parliament does not have this power. Either a person has committed an offence which already exists on the statute-book or he has not Parliament cannot down and say that ... What he did in 1991, we declare that it shall be thus treated as an offence. This power, the Parliament does not have. If any person has not committed an offence, then, he has not committed an offence. If he happens to be a member of the bureaucracy, he can be proceeded against according to the rules of service. If happens to be a politician, he will have to pay the price at the bar of the people. But if he has been a party to the commission of a fraud by another individual, then, he will be equally guilty of an offence under section 120 (B) of the Indian Penal Code as a co-conspirator. But if you cannot bring him under section 120 (B) of the Indian Penal Code, then, you cannot say, you cannot even make a law to say, that he was responsible, although he had not committed an Therefore, he must still offence punished and for that an offence be created by another Bill to be brought before the Parliament. So this Bill possibily could not contain any provision have dealing with persons who committed any offence but who just be responsible. For that the remedy is elsewhere with the Government so far as the bureaucracy is concerned. the people of India and the Parliament for political indictment so far as politician is concerned.

the third Now, Sir, I submit that point which has been made by one hon. Member on this side is that the Special Court will follow a procedure which is not clear. Clause 9 of this Bill makes procedure it absolutely clear that the which is to be followed by the Special Court will be the procedure as prescribed

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by the Criminal Procedure Code. invariable has been the provision in the varifus statutes which created special courts for trial of various offences. will just give one example. In 1978 the Special Court Bill was brought forth for trial of offences committed by persons holding high political authority by special courts and this was exactly the provision which was contained in that Special Court Bill. The procedure has to be prescribed and the procedure which has been prescribed is the prescriber of drafted in the Criminal Procedure Code and that was the procedure which was prescribed in the Special Court Bill which was brought before the Parliament by the then Janata Party Government for trial if persons holding high political authority the object of which was ! (Interruptions) .. I aim not + saying Janata Dal. I am saying the then Janata Party. This was exactly the procedure prescribed in that Bill. then Janata Party Government included, at that time, those who today are members of the Bharatiya Janata Party and Member belonging to party has stood up to criticise the procedure prescribed in this Bill Sir, are the points which have been made by the hon. Members on this side and the best of my ability, I have tried to meet them.

I would now like to say that this Bill has been brought under a big handicap. We know that a big fraud has been committed. Some of the names have also stood exposed. But we do not know really as to what is exactly the nature offences which have been committed. We are not very clear. This will become clear after the report of the Joint Parliamentary Committee... or after the investigations are completed by the CBI. The shadow of this handicap can be seen in the manner in which sub-claus 2 of clause 3 has been drafted. It says:

> "The Custodian may on being satisfied on information received that any person has been involved in any offence relating to transactions in escurities..."

to transactions in Securities) Bill, 1992

It may be said that the expression "any offence relating to any transaction" is very wide. The Supreme Court says that when you constitute a special court, the types of offences and the types of offenders should be categorised; otherwise, it may suffer from the infirmity of vagueness. At the moment, it was not possible for the Government to specify the types of offences which would be covered by this particular statute. The Government was left with no choice but to use the general expression "any offence relating to transactions in securities". 1 am saying so because this Bill may come under a constitutional challenge and it may be said that the nature of offences has not been categorised and therefore, it suffers from vagueness. The answer that I can think behalf of this particular Bill which has been brought forth by the Government is that at this particular stage, it is not possible to categorise the offences except to say that the information that has come is that within a particular period a lot of offences had been committed in relation to securities and the securities have been defined. This is the only answer that could possibly be given and that may go home in the minds of the judicial authorities.

Secondly, Sir, sub-clause 2 of clause 3 further says.

> "...after the 1st day of April. 1991 and on and before the 6th June, 1992, notify the name of such person in the Official Gazette."

We know why the particular date, 6th June, 1992, has been chosen because that 🔊 was the deadline when the whole thing was brought to a stop by the immediate intervention of the Government after the revelation of this big fraud. But the question that arises is, what is the basis for having chosen the particular 1st day of April, 1992? Why have they limited these offences to the 1st day of April, 1991? (Interruptions).

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SHRI CHATURANAN MISHRA-Because that is the fools' day.

SHRI MADAN BHATIA: I hope you are not referring to me.

Or, it may be said conversely, have you picked up 1st April, 1991, why have you gone so far as 1st April, 1991? I am raising this point because this point arose on the Special Courts Bill, before the Supreme Court when the President referred that particular Bill for opinion to the Supreme Court as to its constitutional validity. That Bill provided that any offence which was committed by a person holding a high political office or a high political authority from the 25th February up to the end of emergency would be covered by that particular Bill. The Supreme Court said, "There is no rationale behind the choice of 25th of February 1975. The emergency was deplared on 26th of June 1975." The Supreme Court said that the Special Courts Bill was not valid in so far as it provided for trial of offences from 25th February to 26th of June 1975 because they were pre-emergency offences. They were not connected with emergency and tha . whole objective behind this particular Bill was to try persons holding high political authority for offences which were committed during the emergency. The allegation was that they misused the powers conferred the emergency. So that part of the Special Courts Bill was struck down--25th February to 26th of June 1975.

This Bill also does not contain aims and objects and I am at a loss to understand this I have been told that this date has been selected because there is a reference to this date in Janakiraman's report. But what is the logic behind the choice of this particular date? I would request the hon. Minister to enfighten this House, this is one point.

Thirldly, Str., there is one other infirmity from which this particular Bill, to my mind, suffers, According to the judgto transactions in Securities) Bill, 1992

ment or according to the opinion which was given by the Supreme Court regard to the Special Courts Bill in 1978. there is no provision in this Bill transfer of a case from one special court to another special court. Supposing, the presiding judge of a particular court becomes biased and the accuse finds that he is not going to get justice from this particular judge presiding over this particular special court, then he must have the right for transfer of that case to another special court. This is what the Supreme Court said. I would like to read this particular paragraph before the hon. Members. This is from the opinion of the Supreme Court reported in AIR 1979 Supreme Court. The judgement is a very long judgement. I am reading from page 517 Supreme Court says-

> "Though this is so the provisions of the Bill appear to us unfair and unjust in three important respects. In the first place, there is no provision in the Bill for the transfer of cases from one special court to another. The manner in which a judge conducts himself may disclose a bias in which case the interest of justice would require that the trial of the case ought to be withdrawn from him. There are other cases in which a judge may not, in fact, be biased and yet the accused may entertain a reasonable apprehension on account attendant oircumstances οf trial. fair he will not a utmost important of the must not only Ъе that justice must seem done but done. To compel an accused M submit to the jurisdiction of court which, in fact, is biased or, is reasonably apprehended to biased, is a violation of the fundamental principles of natural justice and a denial of fair play. are yet other cases in which expediency or convenience may require the transfer of a case even if no bias is involved. The absence of provisions for transfer of trial in appropriate cases may undermine

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the very confidence of the people in special courts, as an institution, set up for discensing justice. "

Then the Lordship gave this opinion; "These, in our opinion, are the procedural infirmities." The other two procedural infirmities I need not dwell upon because they have been taken care I am of in this particular Bill, but speaking on this particular infirmity. "These, in our opinion, are the procedural infirmities from which the Bill suffers and which are violative of article 21 of the Constitution in the sense that they made the procedure prescribed by the Bill unjust and unfair to the accused."

Sir, a very famous American Judge once observed and his observation has been adopted by the Supreme Court in some judgments-and that is, "The history of liberty is a history of strict observance of procedural safeguards." The whole nation may be very much agitated rightly so, about this gigantic fraud which has been unearthed, but the procedural safeguards have been provided by founding fathers of the Constitution in article 21 of the Constitution. And it is by relying upon these procedural safeguards, contained in article 21, that the Supreme Court held that by the absence of a provision for transfer of a case from one special court to another special court the Bill suffers from a constitutional infirmity So this point may arise if this Bill comes up for a challenge before the hon. Supreme Court.

THE VICE-CHAIRMAN (SHR) SATYA PRAKASH MALAVIYA): you mean to say that section 526 of the Cr. PC may not apply for transferring a case from one court to another?... (Interruptions) ...

SHRI MADAN BHATIA: There is only one special court and there is no provision for giving a right to an accused to make an application for transfer of a case from one special court to another special court. So I am only seeking to alert this hon. House, lest this Bill should get entangled in constitutional and legal wrangles before the court which will deto transactions in Securities). Bill, 1992

Bill.

feat the very purpose of this particular

श्री चत्रानन मिध : इसमे "दन कोर्ट" की जगह "मौर कोर्ट" कर दिया जाए तो will it suffice?

SHRI MADAN BHATIA: No: there has to be aspecific provision for conferring the right upon the accused to make an application to a particular authority for transfer of the case ...

SHRI DAYANAND SAHAY (Bihar); The number of judges can be increased.

SHRI CHATURANAN MISHRA: No. no; that will not serve the purpose Is the court is one, the number is one, that will not serve the purpose. What you are saying is a very valid point. If you establish more than one court then can it be done?

SHRI MADAN BHATIA: No, then it cannot be done. Suppose, there is a case pending in the Punjab High Court, criminal case, that has to be transferred. Then there is a provision contained in the Code of Criminal Procedure, giving power to the accused to move to the Supreme Court for transfer of the case. There has to be a forum before which the accused can go. He cannot move the application before the same court say, "Transfer my case."

MISHRA: CHATURANAN No, no; the Supreme Court is always there. That is why I am saying...

SHRI MADAN BHATIA: But there is no provision saying that the Supreme Court shall have the power to transfer... (Interruptions) . . .

SHRI CHATURANAN MISHRA: Supreme Court has the supreme power.... (Interruptions)...

SHRI MADAN BHATIA: This is specific point. It can't be treated as an inherent power. If that were so, even this Special Court Bill provided for appeal to the Supreme Court ...

SHRI CHATURANAN MISHRA: The court was not fact was that another there:

SHRI MADAN BHATIA: It is not just that there is no other court. Even if there is another court, there has to be a procedure for transfer of the case. There is no procedure prescribed for transfer the case. There io do forum prescribed before which procedure is to be followed by the accused for transfer of the case. Both things have to be there. There has to be more than one special court and there has to be a procedure for transfer of the case. This is my submission. With regard to this particular Bill, I submit that the objective of this Bill is laudatory and I whole-heartedly support this Bill, notwithstanding some misgivings to which I have given my expression, Notwithstanding the misgivings, it is my duty, as a lawyer, to point out what difficulties may arise.

THE VICE-CHAIRMAN (SHRA SATYA PRAKASH MALAVIYA): You are not only a lawyer but also a Member of this House.

SHRI MADAN BHATIA I am too humble a Member to have a prerogative of enlightening the hon. Members of this august House I would like to say at the end, and I had said earlier also, that we have a Joing Parliamentary Committee which is going in detail into all these matters and one of the terms of reference has specifically provided to fix the respensibility of persons who are involved in this scam. So, they have to find out the offences and the responsibility. The terms are wide enough to cover the discovery of offences and the discovery of offenders. Difficulty may arise there. 1 said so on 9th August and I want to repeat now because special courts are being established and the object of the special court is to hasten the trials. If FIRs have been lodged and after that a challan is filed in a special court, much more serious questions will arise. The person against whom the challan is filed before the special court becomes only a potential accused as in the case of an FIR but a full-fledged accused. Then he has all the rights open to him to defend himself as provided under the Constitution. One of the rights is to remain T silent. This question may assume importance if а

sons against whom a challan is filed in the court is summoned by the Joint Parliamentary Committee for interrogarion. And he refuses to depose, will be the stand of the Joint Parliamentary Committee? The only action that the Joint Parliamentary Committee can take is that you have committed breach of privilege and proceed against him for commission of a breach of privi-And what can the accused say? On this also I will share my views with the hon, Members, The Supreme Court in 1965 Reference Case held that where the Constitution says that the Parliament shall be the sole authority to control its own procedure and proceedings, that provision in the Constitution does not override the fundamental rights of a citizen. The Supreme Court went to the length of holding that if an illegal warrant is issued by the Legislature against person which violates his fundamental rights, he has a right to come to court and say that his fundamental rights have been infringed and this warrant which has been issued is illegal. There was one case in 1950's which arose from Bombay Legislature. On the warrant issued by the Speaker of the State Legislafor breach of privilege he arrested; but he was not produced before the Magistrate within a period of hours as prescribed by the Constitution: He challenged the validity of his warrant and his continued detention. The matter went to the Supreme Court. The Supreme Court held that because he not produced within a period of hours before the Magistrate, this violated his constitutional rights and his continued detention was illegal and he was So, these question will free. These question may arise even at stage of FIR because the Supreme Court says that when an FIR is lodged against an individual he cannot be an accused but he is a potential accused. He entitled to the presence of a counsel at the time office interrogation under Articles 20 and 21 of the Constitution. the same time he may refuse to answer those questions which will directly incriminate him. He can pick and choose. This is the Satpathi case of 1978. Supposing a person is summoned by the Joint

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Parhamentary Committee against whom "IR has been lodged and he is sought to be interrogated and he insists, would like my counsel to be present". What would be the position then? Supposing he says, I will not answer this particular question because answer to this question is going to be incriminatory. What will be the stand of the Joint Parliamentary Committee? These are very important Constitutional questions. (Interruptions). I am coming to that. That is my separate point. Sir, apart from this, supposing a trial starts before the Special Court and at the same time investigation against him starts before the Joint Parliamentary Committee. posing he comes forward and says, "I cannot be a victim of a double jeopardy, there cannot be a diuble investigation or a double trial against me. It should be either before the Special Court or before the Joint Parliamentary Committee, What would be the not before both". position? As the hon. Member said, he may say, "My trial is likely to be prejudiced before the Special Court by your simultaneous investigation and Then he may say inquiry against me." that Article 21 of the Constitution says, "No person shall be deprived of liberty except in accordance with procedure established by law." Supposing he comes forward and says this Joint Parliamentary Committee has been established not by any law but by merely a resolution of Parliament. Resolution is not a law. Even an inquiry and an investigation is part of the procedure which must be established law because this is what the Supreme The procedure which ulti-Court says. mately may lead to the deprivation of liberty has to be established by law and the Joint Parliamentary Committee is not He may question established by law. the very jurisdiction or authority of the High Parliamentary Committee to hold this inquiry. I am just posing questions before the hon. Members. I am posing I am giving no answer. these questions before the hon. Members in the hope that the hon will ponder over them. Not that can do anything, but it is our duty that

we should know what may come ahead of us. We should be ready for argument. That is all, Sir. I thank you and once again congratulate the Govern-

ment and Support this Bill.

श्री मोहम्मद सलीम (पश्चिमी बंगाल): उपसभाध्यक्ष जी, हमारे दूसरे साथियों ने ही शब्द उधार लेकर में कह संकता ह कि जाइजेंटिक फोड है उसके बारे में यह विधेयक लाया गया है स्पेशल कोर्ट के लिए । यह कोर्ट, इसका विचार और दोषी को दंडित करने के लिए मकसद से बनाय गये हैं। वह हम कर रहे हैं जब हमारा एरेन्जमेंट जो था, जो सिस्टम था आर०बी०आई० के तहत वह सही ढंग से ऐसे घोटाले को रोकने में नाकामयाब हुम्रा स्त्रीर जब उसकी गंध मिली एक साल के बाद कि आर०बी० अ।ई० के जो डिपार्टमेंट वर्गैरह हैं उनको जिन चीजों को करना चाहिए था-- वह 4.00 p.m. फेल हआ, विकल रहा या नहीं, मैं

इस पर नहीं जाऊंगा क्योंकि इस विधेयक का जो मकसद है यह उसके तहत नहीं है । इसके बारे में जें०पी०सी० बनाई गई है। यहां सदन में भी कई बार उम वारे में बात हो चकी है लेकिन मंबी जी स्वीकारते नहीं हैं ब्राप्तबी० ब्राई० की जिम्मेदारी, जबकि सदस्यों का यह कहना है कि ग्रार० बी० ग्राई॰ जिम्मेदार है । इस विधेयक के सकसद में कहा गया है कि स्रार्व बीव साईव को घोटाले काजब पता चले, उसके तहत यह स्पेशल कोर्ट काम करेगा जब कि उनकी जो जिम्मेदारी है, स्रार०बी०स्राई० की, उसके विचार के लिये, उसमें जो दीषी हैं उनके बारे में इसके उद्देश्यों में बात नहीं कही गयी है । लेकिन मैं समझता हूं कि जैसे एक के बाद एकतस्य हमारे उजागर हो चुके हैं, पहले मामुली कुछ कर्म-चारियों ग्रौर कुछ दलालों का व्यापार थाँ इस तरह से कहकर इसको टालने की कोशिश की गयी । लेकिन ग्रब वह बात, नहीं रही । यह जाइजेंटिक फाड है, जिसमें एक से एक अर्जाला अप्रसर और बैंक के एक्ज़ीक्युटि और उनके साथ साथ

जो पोलिटिकल[ः] हाई-अप्स हैं, राजनीति

करने वाले लोग और न्यूरोफेट्स, एक दम

Court and the Special Court

र्ज्जी जयहीं पर जो बैठे हुए लोग हैं, वे भी किती न किसी तरह से इसके चल्य जडे हुए हैं और यह मानुसा हुन पत्र के सामने क्या गया है । जो यह कहा जा रहा था कि यह सिस्टम फेल्बोर है. यह ही नहीं दिन्क सिस्टम के पीछे जो लोग हैं यह उनका फेल्योर रहा है, इसिलिये स्पेशल कोर्ट के तहत हम इसके नियटारे की मांग कर रहे वेकित हमारा यह सवाल है, जो प्रधानमंत्री जी कहते हैं कि कोई भी, जो इस घोटाले में जुड़ा हम्रा है, उनको नहीं भी छट नहीं दी जायेगी, तो यह आनेस्टी का सदाल है. ईमानदारी का सवाल है **।** हम यह चाहते हैं कि स्पेशल कोर्ट, अध्यादेश के द्वारा बना है,वहां जब विचार किया जा रहा है तो एफ 0 प्राई0 थ्रार० में जिनका नाम है, ऐसे **व्य**क्तियों के विरोध में जो केस ध्रुनहीं किया गया है, या उनकी जो सम्पत्ति है उसकी कुर्क करने के लिये, जिस उद्देश्य के लिये यह स्पेशल कोर्टबना है, वह नहीं किया गया । जिनका नाम एफ०ग्राई ०ग्रार० में दर्ज है, उनको गिरफ्तार नहीं किया गया जिनका नाम एफ०ग्राई०ग्रार० में दर्ज नहीं है उनकी बात ग्रगर छोड़ भी दें, ऐसे बहुत से लोग है. लेकिन जिनका नाम एफ ग्राई० स्रार० में स्रा रहा है, तो हमें यह चाहये कि जिनका नाम एफ० ब्राई० ब्रार० में दर्जहो तो ग्रगर हम वसूल करना च हें ग्रौर शीघ वसूल करना चाहें तो हमें उनको यह मौका नहीं देना चाहिये कि उनकी प्रापर्टी जो है वह डाइवर्ट हो जाय। हमें जल्दी से जल्दी उनके विरोध में कार्यवाही करनी चाहिये वरना हम जो पून: विश्वास स्थापित करने जा रहे हैं, बैंकिंग सिस्टम **भौर वित्तीय संस्थाओं के ऊप**्, वह नहीं रहेगा, हमें पिछले दिनों का यह अनुभव है। मुंदड़ा केस के बारे में में मंत्री महोदय से यह पूछना चाहता है कि हम कितनी प्रापर्टी ग्रटेच कर पाये हैं और कितनी कर पायेंगे ? जी हजारों करोड़ों रूपये का घोटाला हुआ है उसके अंदर किसने स्पये हम कर्क की गयी प्रापर्टी के जरिये वापस

ले पायेंगे े अभी हमारे दूसरे वरिष्ठ माथी कह रहे थे कि सिर्फ कुर्की कर देने से ही वह पैंस: दापस ग्राने वाला नहीं है क्योंकि इसको **कान**नी रुख कोर्ट में काउंटर लिटिगेशन करके इसको फंसाने की कोशिश की जायेगी । तो इससे निपटने के लिये भ्राप क्या गार्ड रख रहे हैं ताकि यह कोर्ट के चक्कर में न कंस जाय । साथ ही जो इनवेस्टर थे, जो डिपा**जिटर्स** हैं, जिनको जेबरमार्केट का लालच दिखाक्तर जिनसे रुपया खोंचकर ला**या गया, उनका** पैंसा वापन करने के लिए आप क्या प्रवंध करेंगे ?

दुसरा सवाल यह है कि जो इसमें हैं उनकी कितनी प्रापर्टी ग्रटैंच की गयी है और उनकी रकम क्या है जो पैसा नहीं दिया गया है उसको जो घ्र निपटाने के लिये, कोर्ट बनने के ग्रध्यादेश **बन**ने के बाद ग्रौर विधेयक पास करेंगे तो हम इसको कितना जल्दी कर पायेंगे क्योंकि हम रहे हैं कि हमारे यहां हर्पद मेहता वगैरह, मैं नाम नहीं लेना चाहता, उनके खिलाफ कुछ कार्यवाही की कार्यवाही की गयी ठीक है स्रीर करनी चाहिये। लेकिन एसे बहुत लोग जिनको पकडा नहीं गया । एफ०म्राई० ग्रार० में नाम भी है फिर भी छोड गया । उनके विरुद्ध केस शुरु नहीं गया । यह लोग बाहर रह कर दस्तावेजी को ग्रौर कागजात को नष्ट कर रहे हैं। जो प्रोपर्टीज, एसेट्स ग्रौर पैसा है उसको फिर से डाइवर्ट कर रहे हैं। ऐसे को विदेश जाने का मौका भी मिला है । ऐसे लोग देश में रह कर ऋब भी उस पैसे को रीचेनालाइज कर देते हैं उस को छिपा रहे हैं, दूसरी जगह रहे हैं । इसके बारे में स्नाप कौन गार्ड लेने का प्रबन्ध कर रहे इसको रोका जासके? इसके यहां पर सरकार की म्राता है। ईमानदारी का भी सवाल हमने उद्देश्य में यह कहा है कि वसूली शीघ्र सुनिश्चित कर लेंगे लेकिन हम यह देखते हैं कि जब हमारे सामने एफ०एफ० एस ० एल ० या मी ० एफ ० सी ० का सवास अमता है और जब धाम सीवबी ब्याई० के द्वारा

to transactions in Securities) Bill, 1992

श्रि मोहम्द सलीमी जांच करवा रहे हैं कुछ नीयत का सवाल उसमें ग्रा जाता है, सी०बी०ग्राई०, के अफसर के उस विवाद को मैं यहाँ नहीं छेड़ना चाहता हु। लेकिन सरकार इसको स्पष्ट करे कि ऐसा कोई विवाद उत्पन्न न होने दे तो बेहतर होगा । हमने बोफोर्स के सवाल पर देखा है कि किस तरह से सच्चाई को कबर-अप करने के लिए कोशिश की गई । उसी तरहसे यहां भी डर उत्पन्न होता है । हालांकि जे॰पी॰सी॰ भी है वह ग्रपना काम कर रही है लेकिन अब तक जो कार्यवाही की गई है उसमें ऐसे कुछ सवाल पैदा हुए हैं जिसमें सरकार की नीयत के बारे में जनता के अन्दर कुछ प्रश्न चिन्ह लगा है मैं यह कहना चाहंगा कि सरकार इसे स्पष्ट करे श्रीर वाकई इसके पीछे जो राजनीतिज्ञ या ब्युरोकेटस के नाम आए हैं, ग्रब भी बहुत से लोगों का नाम ग्रा रहा है इसलिए सरकार को चाहिए कि वह सिलेक्टेब एप्रोच ग्रस्तियार न करे बह्कि सच्चाई के साथ जिनका भी नाम **ग्रा**ए उसको स्पष्ट किया जाए । जैसे वह कहते हैं, करके भी दिखाएं। जो भी इसके साथ जुड़े हुए हैं, उन सबके खिलाफ कार्यवाही होनी चाहिये स्पेशल कोर्ट के जज ने खुद कोर्ट में यह कहा है कि यहां पर कुछ ऐसा किया जा रहा है जिससे लगता है कि जो लोग जुड़े हुए हैं सब के विरुद्ध कार्यवाही शुरु करने के बजाए कुछ स्केपगोट खोजा जा रहा है, बलि का बकरा खोजा जा रहा है, उसको सामने लाया जा रहा है ग्रौर बाकी लोगों को छूट दिलाने की कोशिश की जा रही है। यह मेरा कहना नहीं है, स्पेशल कोर्ट के जज ने कहा है। इससे जनता के बीच में जो भावना पैदा होती है उससे सरकार की नीयत के बारे में प्रश्न चिन्ह लग जाता है। मैं इसी के साथ यह कहना चाहगा कि बिल हैं के क्लाज-3, सेक्शन-2 में यह कहा गया है कि जो सिक्युरिटी ट्रांजेक्शंस हुई उसके दौरान जो एवीडेंस पता चलेगा वह फर्स्ट डे ग्राफ एप्रिल, 1991 एंड ग्रान श्रॉर बिफोर सिक्स्य जून, 1992, यह फर्स्ट एप्रिल् का महत्व क्या है ? उससे पहले क्यों नहीं ? जैसे कि सदन में भी बातचीत हुई और बाहर

पित्रकान्नों में भी म्राया है कि यह प्रतिभूति घोटाला तो इससे पहले भी शुरु हो चुका था । रिज़र्व बैंक के पुराने अफसरों का कहना है कि खुद रिज़र्व बैंक को इस बारे में मार्च, 1991 में पता चला था। तो उससे पहले फर्स्ट **ग्रप्रैल से पहले जो ट्रांजे**क्शन हुन्ना उसके बारे में अगरे कुछ गड़बड़ी है तो उसके तहत हम क्या कार्यवाही करेंगे ? स्पेशल कोर्ट को आपने फर्स्ट अप्रैल के बाद की जिम्मेदारी दी है लेकिन में मंत्री महोदय से इस बारे में स्पष्टीकरण चाहुंगा कि इस डेट का क्या महत्व है ग्रौर उसको पहली ब्रप्रैल ही क्यों रखा गया है ? इतना कह कर में अपनी बात खत्म करता है।

رنبس میں اس پر کنبس والاً اس ودھ کے کا جومقعد ہے سرا

†[] Transleteration

تحت لہیں ہے۔ اس کے درسے مس ھے۔ بی یسی سائی گئی ہے بہاں سین مس تصی کتی راراس مالید سیس ماست مهمه مریحی مید اسکون منتری حی تعود کارفیزید کرمون ہں۔ آر۔ بی - آتی کی قصرداری ۔صیکہ ىسىنىسىدى كالبير كهناب كم كراك لايكا بجيئ زميرول بيدراس ووهمك كالمتصار اور آئیشیوں میں ہاک سیکے درارہ ا آل كوكھول سے كا ميد يت ريان الرك متعبت بيبراسيت إيكورك كام كام كام أريبي الميكو جسكم ان کی جو فصروادی ہے۔ آن کی آن کی اس مے وم ارکھے کئے اس میں ججہ و وقتی ال کے الیے میں اس کے اللہ ہ س بات منبس کھی ہے جائیں جس میں تعبیقا Com land with the way office - who have to be and a way معمدلي بموركم معاراوال اوركسي والانواريك ولماركفا اس طرح سيد كير مراس كوالت ی کوشیشر سمجیسی تھی کسکن ایہ رات تهنین رسی ریم جانورک فراز سیر مرياس امك اعلى افسيرا لارين كساكير الكيز يحطوا وران كيرساقد ساتقير واليتبكل لائن البس ميس واج نميتي كرينيه والسيالية اور مبور و کریش ایک دم او نجی مبکور يرسي مسطف بوئنے لوگ ہي ۔ وہ تھی کسی

لسبى حرح سے س کے بنا تھے جورے ہوتے البر اوربير معاطم ومرسه مسي سامنياكيا ہے مجدیہ کہا جا رہ تھاکہ سٹم فیلیوں يربى بنى بلكرستم كي تحقي ولوكيان مران كافيليوريغ ين الريسيسيل مورف سے محت ہم اس کے مکھر میڈارے كامانك كراسيم من ليكري بهمادا سروال يبير بحرريه هان منترى مي كهف ابن كركوني بحتررس انسو بكفير المستشفين طياسها ان تو كهيمر ر جى يىلىوك بنياس دىر بىماك كالويدا وسطى كالموال سيراكيا فالراق كالمسال عيداي يع ياستي من كماسينيل كورط الواد المراد ك ذركة باست- والاسمادة الكارك وارا من تواله عدال آلمام على الأمام يداليه وكمتولك وودهراكان كيس الشروع بن كراكب بيديان كاتر مسيق المراق فرق حريف كويوس اد لینین سند کندین استین کی مزامطین من سوی ده نهری سیا کیا جس کانام الیف آن آب مين درج بيدان موگرفتاد منهين مريانكيا ىجن كانام الين رائى-اكه مي درج بنين ید ان کی بات اگر تھیوڑ تھی دیں راکسیے بهت سد لوک بن لسکن جن کانام الیت ائی- آب می آراع سے توسیس بیرجا سے كم مثن كانام اليف - قائي - آنه - مير كادرج مهول

di desa

Bill, 1992

339 Statutory Resolution seeking [RAJYA SABHA] (Trial of Offences relating disapproval of the Special Court and the Special Court

श्रीमोहम्मद सलीम] ا كرسم وصول كرنا جابس اور تشكيم وصول مرنا چاہیے توہیںا*ن کوبیموقع ہنیں* دينا جا سيني كدان كى براير تى جوسهدوه طرائیر طے ہوجا کتے بہی حلدی سے طبدی

ان کے ورودھر میں کارروائی کرنی حلہمتے ورينهم جوينير التواس استقايت كرف مبالسيندي بنكنك مبطم اورقسي ستعان

يراوير ومنس سيدكا بهي محصل دنون كايدالوكبوب المطروراكيس كالي یں میں منتری مہوئے سے سر تعصیب

جابہا ہوں کہ ہم کتنی میابری اتبعے محد یا تنے ہیں ادر کسی کریا میں گئے ہوہ اروں ار وڑ رہے کا گھوالہ بڑا ہے۔ اس کے

ا ندر کتنے د**و**یے ہم رابر گ سے در کیے والس لا يا مي كيد العبى بهما اسد دوس ورشطه سائقی کهرر ہے تھے کرھریت

قرتی کر دیے سے ہی وہ پیسپروالیں گنے والانبين بع كيون كداس كو فالوفى شرح د مکر کورٹ میں کا ونٹر الیسکٹ مز)

کر سے اس کو کھیسا نے کی کوشش کی جائے گی تواس سے نیٹنے کے نیے ایک کارڈ رکھ رہے ہیں تاکم بیرکورٹ کے

عيكريس لنركليس فانتي ساته الماحو اسهال الوسطويق بحوط سارشرس مرسا

وبن كوست يتر ماركيط كالالسح وكصاكرس

وميركصيع كرلايا كسادان كالمسدوايس نے کے نیٹے آپ کیا ہے بدھ کو*یں گے* د *وسراسوال میر بیدے کہ حواس س*ی ئېسىلان كى كمىتنى بىرلىرىڭ ايىنچى كى گئى يېرم ادران کی رقم کمیا ہے محبر بیسیسر نہیں مرا كي يريد إس كوشيكم نيشان كم يشا عورت بنیزے بعد ادھیا دیش منے سے بداور *جب ب*ہ ود <u>ھے ک</u>ک باس کوینگے توسم س کو کتنا جلدی کریائی کھے۔ کیوں کہ ہم یہ دیکھ<u>ے سیدیں کہ ہمائے۔</u> يهال مريشد مهته وغيره مي نام نهبي لبيئا جاستا ان كيفلاب كيه كادرواك ی گئی کارروال کی گئی کھیک ہے اور م_ون ما بنتے ہی*کن اکسے ہوت سے اوگ* ىس بىن كونكى اىنبىي كىيا داليف رانى أله ىدى نام بھى <u>بدىم بھى جھولا ديا</u>گيا۔ ان سے ہے دِو دھر کس مشروع منہیں کیا گیا بيرتوك بابهريره كردمتا ويزون كواجد كاعذات كولشك كورب بمي سحواتير المستن ازر مسرم اس کو کھر سے ظر الميررط كررسيم بمي -السيداركون كد ودليش جارنيكا موقع صى ميلا بيماليسم دیک دلشریس رہ کراے بھی اس بیسیے

س رمحیالکر کر فینے میں اس کو محصیا

رہے ہیں۔ دومری حبکہ بہٹیا ہے مہیں ۔

f[] Transliteration in Arabic script.

اس کے بارے میں آپ کون سے گارڈ لینے كا يرينده كررسي بس تاكراس كوروكا حاسکے۔اس سےعلاوہ سال برسرکادی سجائی اور اسما نداری کانعی سوال انع آیا ، سم نے آدیشے میں یہ کہا<u>ے کروسولی</u> من كرحب بهاسيسا منيالف.الف. اليس الل يا يى اليف يسى كاسوال أيا بنے توجب آیسی بی ان کے **روارا** حاضخ كروا ليع بس محمد سيت كاسوال اس میں اُٹھا یا ہے یسی بی راک کھے فسم کے اس وواد کو میں بہاں ہیں جیٹر نا حاببتا موك يسكن مبركار اسر كويسيشرط سے کہ السا کوئی وواد اتین نہ ہونے دے تو بہتر ہوگا۔ ہم نے بوفورس کے سوال بر دیکھا ہے کس طرح سے متحالی کو سوراب كرين كمي التركت ش كريمتي الم ھے۔ یی سی بھی ہے وہ اینا کام کریہ بی یئے سکن اے کے جوکار دوال کی گئی سبع اس مي مي مي السيد سوالات سيدا بو كف بس حب سی مرکادی نت کے بالے سے سی میر کون حامور گاکیم کار استصارط

بوروکرمٹس کے نام آئے ہم لیکن اب مجى مبت سے لوگوں كا نام أركى بداس اختباد بنركر بي بلكه سحاتي كيساتوحن كا بھی نام آستے اس کوسٹنسٹ کرا جائے۔ سیے وہ کیتے ہیں۔ کر کے بھی دکھائی۔ جو **کی اس کے ساتھ حرکے سے ہو**ئے ہیں۔ بركيے خلاف كارروائي مولى جاسيے أسببيثل كورط كيرجج نسينودكورط س ميركبابي كرمهال يرتمجه السياكماحارا ہے جس سے لگتاہے کہ جو لوک جواسے سوشيس سيك وروه كاررواني مثر*وع کریسے کیے کیا شے تھے اسکیپ*گوٹ محوحا ما دام ہے۔ لی کا بکراکھوجا مارا سعے اس کوسا منے لایا جا راجے اور اور ای لوگوں کو محصوطے دلا نسے کی کوشمش کی حاد**بی ہے۔** ریمیرا کہنا تہیں ہے۔ آپیل وجج كاكمناب وس سيصتا ے بیجے میں جو بھاؤ ہا سیدا ہوتی ہے۔ ں سے سرکار کی نبت سمے مالیسے عیس بشن حینبرنگ جاتا ہے۔ میں اس کے ساقد لیر کہنا جاہوں گا کہ بل کے کلازیم منيتن الميرسير كهاكسا يعيدكم وتبريكونيز س بہول ہیں۔اسے دوران سم الوثيلس ببترعيك كاروه مرسط فرست

343 Statutory Resolution. seeking [RAJYA SABHA] (Trial of Offences relating 344 disapproval of the Special to transactions in Securities)

Court and the Special Court Bill, 1992.

تن البيرك ١٩٩١ بينية أن أر تفريسك سرون ١٩٩٢ ريد فرسط اليرل كاكيا مهتو سمیا بعد اس سر بهدار کیون بنیس جلسکم سدن ير بعي بات جرت بهوتي اور ما بهر يتر سريكول مير بعبي آيايي كرربيري كالجول كمطواله أواس سديدي بهي متروع مويكا تقاررزرو سكساكي ملين افسرون كاكبنا ے کہ موروزرو منک کواس مارے میں مارح 1941 من معمولا لها تواس م معلى فريد المرار سي مدير مراز كالم مهوا السري مسي ماييسية من اكر تحييم لط طري سيج الواس كالحراب محت مم كما كارروال كوس كي المسيشل كورط كوابيا في فرسط الميرل سے ایسال فیمروادی ری ہے بیکن میں مرته مي البويت سيداس رايس مي مينكرك حیا مردر کا کراس کریش کا کریا میتوین اور اس کورسیلی امیرل سی کیون دکھا گیاہیے۔

श्री ईश दल यादव (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, विशेष परिस्थिति में ग्रीर विशेष कार्य के लिए इस विशेष न्यायालय के गठन के लिए विधेयक प्रस्तुत किया गया है । मैं इसका समर्थन करता हूं ।

التنامح بركريس ايني استحتم كرابون ر

इस विधेयक में में कुछ खामियां हैं जिनके संबंध में मैं निवेदन करूंगा। लेकिन मान्यवर, इस देश में बैंक घोटाले की जो घटना हुई है यह शायद इस देश की नहीं बल्कि दुनिया की श्रद्वितीय घटना है † [] Transliteration in Arabic Script.

स्रौर इस घटना से हमारे देशका स्वाभिमानं गिरा है इस बात से भी इन्कार नहीं किया जा सकता है। इस बात से भी इन्कार नहीं किया जा सकता है कि जो कुछ हुन्ना, बैंक घोटाले में यह वित्तीय व्यवस्था में, जो भी गड़बड़ की गयी इसमें इस देश के बड़े लोगों का हाथ है, बड़े स्रधिकारियों का हाथ है। सरकार में जो लोग णामिल हैं उन लोगों का भी इसमें हाथ है इससे भी इन्कार नहीं किया जा सकता है।

मान्यवर, राष्ट्रपति जी द्वारा 6 जून को अध्यादेश जारी कर दिया गया है और 10 जून, 1992 को विशेष न्यायालय का गठन करके इसके लिए बम्बई हाई कोर्ट के जज को नियुक्ति भी कर दी गयी है। लेकिन मान्यवर, न्यायालय की तो स्थापना कर दी गयी और विधेयक पास हो जाने के बाद न्यायालय को पूरे के पूरे अधिकार हो जाएंगे इस घोटाले से संबंधित अपराधों का ट्रायल करने के लिए। अदालत तो बन गयो लेकिन मुझे संदेह है कि इस अदालत में केसेज आएंगे कि नहीं जाएंगे क्योंक जिस तरह का राजनैतिक हस्तक्षेप हो रहा है सी0वी0आई0 की जांच में...

उपसभाध्यक्ष (श्री सत्य प्रकाश भालबोय): एक मिनट श्राप बैंठ जाइये। श्री रफीक श्रालम को यहां पर बैठने की सद: को श्रन्मति है ?

[श्रो र**फीक आलम** पीठासीन हुए]

श्री ईश बत्त यादव : माननीय उप-सभाध्यक्ष जी, मैं निवेदन कर रहा था कि विशेष न्यायालय की स्थापना तो हो गयी ग्रीर यह विधेयक पास हो जाते के बाद उस विशेष न्यायालय को सारे के सारे प्रधिकार भी हो जाएंगे लेकिन मुझे संदेह लगता है कि इस विशेष न्यायालय में मुकदमें जा पाएंगे कि नहीं जा पाएंगे क्योंकि इस विशेष न्यायालय का ज्योरिसडिकशन तभी शुरु होगा जैसा कि इस विल के सेक्शन 6 में दिया गया है— इस विधेयक के पेज 3 की मैं दो लाइनें पढ रहा था :

"The Special Court shall take cognizance of or try such cases as

are instituted before, it or transferred to it as hereinafter provided."

ķ. ?

इस न्यायालय में जो मुकदमें दायर किये जाएगे उन्हीं मुकदमों का न्यायालय निर्णय कर सकेगा । मैं फिर श्रपनी बात को दोहरा रहा हूं कि इस न्यायालय में मुकदमें जाएंगे कि नहीं जाएगे इसमें जुझे लदेह लग रहा है क्योंकि बड़े राजनेताओं का हस्तक्षेप हो रहा है जांच में, माधवन का इस्तीफा प्रत्यक्ष **प्रमा**ण है । इसलिए मैं श्रापके माध्यम से देश के वित मंत्री जी ग्रौर सरकार लोगों से कहना चाहांगा, प्रधान मंत्री जी से कहना चाहुंगा कि सी 0 बी 0 प्राई० की जांच या जो लोग जांच कर रहे हैं, उन लोगों की जांच निष्पन्न होनी चाहिए। अगर निष्पक्ष डांच नहीं होती हैं तो न्यायालय की स्थापना करने से कोई लाभ वडीं होने वाला है ।

दूसरा, मैं निवेदन कर रहा था कि
प्रधान मंत्री जीते वार-बार इस सदन
में श्रीर बाहर थीं कहा है कि इस घोटाले
से जो भी सम्बंधित होंगे चाहे वे सरकार
में हों, चाहे यहें श्रिवकारी हों, चाहे कोई
हों उनकी बख्जा नहीं जाएगा । मान्यवर,
प्रधान मंत्री जी के इस कथन का मैं
स्वागत करता हूं । लेकिन आपके माध्यम
से प्रधान मंत्री जी से मैं अनुरोध करना
चाहुंगा कि प्रधान मंत्री जी का यह
विशेष कर्तव्या है कि वह देखें कि इनवेस्टिगेशम सही-सही हो और उसमें किसी
भी प्रकार का राजनैतिक हस्तक्षेप नहीं
होना चाहिए ।

दूसरी बात विधेयक के संबंध में मैं यह कहना चाहूंगा—कह दिया गया कि क्रिमिनल प्रोसीजर कोड इस पर एप्लाई के करेगा । परतु इस बिल के जो स्टेटमेंट ग्राफ ग्राबजेक्ट्स एंड रीजंस हैं, इसके पैराग्राफ दो में कहा गया है—

> "To deal with the situation and, in particular, to ensure the speedy recovery of the huge amounts involved."

तो धन की वसूली के लिए भी प्रोधिजन बनाना चाहिए था, लेकिन भी पूरा विधेयक देखा है। उससे यह स्पृट नहीं होता है कि प्रगर किसी से किसी धन की वसूली करनी होगी, तो उसके लिए इस विधेयक में क्या प्रोदिजन है— यह कहीं भी मालूम नहीं होता है। इस बात की इसमें कमी लगती है।

इसलिए वित्त मंत्री जी को चाहिए कि वह इसके ऊपर ध्यान दें ताकि अगर यह न्यायालय में साबित हो जाए कि किसी ने धन का दुरुपयोग किया है, गबन किया है और उससे धन रिएलाइज करना है, तो किस दिखिसे ग्रीर फिस प्रोबोजन में यह रिएलाईज होना चाहिए।

तीसरी चीज, मदन भाटिया जी जब बोल रहे थे, तो मैं जनकी बात का समर्थन तो नहीं करता, लेकिन एक चीज कहना चाहता हूं कि स्पराध तो बहुत हुए हैं. अनेकों अपराध हुए हैं, बैंक घोटाले से संबंधित और किसी एक भ्रादमी ने नहीं किया है और ट्रार्जिक्शन भ्रलग-ग्रलग हुए हैं । इसलिए मैं समझता हूं कि केसेज बहुत ज्यादा होंगे और एक ही कोर्ट रहे, एक ही जार रहे, तो इन मुकदमों के निर्णय में विलम्ब होगा।

इसलिए भेरा श्रापके माध्यम ते श्रमुरोध है कि कई कोर्ट की स्थापना— इस तरह से कई दिशेष न्यायालयों की स्थापना सरकार को करनी चाहिए ताकि इनका स्पीडी डिसपोजल हो जाए श्रौर जब कई दिशेष न्यायालय स्थापित हो जायेंगे, तो जल्दी से नियटारा भी होगा।

वीथी वीज, जो सदन भाटिया की ग्राशंका थी कि ट्रांसफर का प्रोवींजन नहीं है, तो सुप्रीम कोई कहीं इसे नल एड वायड न डेक्लेयर कर दे, तो कई न्यायालयों की स्थापना हो जाएगी, तो सी क्यार पिठा कि जा प्रोवीजन है ट्रांसफर प्राफ केंसेज का — उनके हिसाब से ग्रगर किसी भी व्यक्ति को जिसका ट्रायल होता होगा, उसको न्याय मिलने में सदेह होगा, तो सी क्यार ०सी ०पी ० के ग्रनुसार वह ट्रांसफर के लिए भी मूव कर सकेगा ।

श्री ईश दत्त यादव

· **इस मंबं**ध में मैं एक ग्रौर निवेदन करना चाहंगा कि इस बिल के सैक्शन 9 में कहा गया है कि जो स्पेशल कोर्ट बनाई जाएगी, इस स्पेशन कोर्ट **अधिकार या** स्पेशल कोर्ट की मान्यता चेशंस कोर्ट की तरह से होगी।

मान्यवर, यह ग्रच्छा प्रतीत नहीं होता श्रोर विधिसम्मत श्रौर संवैधानिक प्रतीत नहीं होता, क्योंकि स्रापने विशेष न्यायालय में न्यायाधीश तो हाई कोर्ट के न्यायाधीश को बनाया ग्रौर उनके ग्रधिकार के बारे में कह दिया कि यह सेशस कोर्ट का ब्राधिकार इस्तेमाल करेंगे । इस संबंध में दूसरी बात यह होशी कि ग्रधिकार तो उनके सेशंस कोर्ट के होंगे, लेकिन उनके फैसले के विरुद्ध ग्रपील सुप्रीम कोर्ट में की जाएगी। बीच में हाई कोर्ट को इन्नोर किया जा रहा है

इसलिए मेरा निवेदन है कि ट्रायल का तो जो प्रोविजन है, या ट्रायल की सी०ग्रार०पी०सी० में जो विधि है--(समय को घंटी)--उसके ग्रनुसार करें, इसमें मुझे स्रापित्त नहीं है, लेकिन जिस विशोष न्यायालय की स्थापना ग्रापने की है, उस विशेष न्यायालय का आपको हाई कोर्ट का र्ग्राधकार देना चाहिए। जो सैक्शन 9 में कहा गया है कि वह सैशंस कोर्टका अधिकार होगा, बह सेशंम जल का ग्रधिकार नहोकर के हाई कोर्ट का अधिकार होना क्योंकि यदि ग्राप सेशंस कोर्ट का ग्रधिकार उन्हें देते हैं, तो बीच में मैं समझता हूं कि हाई कोर्ट को इग्नोर नहीं किया जा सकता, क्योंकि फिर पहली अपील, फर्स्ट अपील इस निर्णय के विरुद्ध हाई कोर्ट में करनी पड़ेगी और फिर हाई कोर्ट के बाद सुप्रीम कोर्ट में जाना न्यायोचित प्रतीत होता है।

इसलिए मेरी ग्रापके माध्यम दर्खास्त है कि इस पर सरकार को गौर करना चाहिए ग्रौर इस पर विचार करके यह संशोधन स्वीकार कर लेना चाहिए

ग्रंतिम चीज मैं कहना चाहता है, मान्यवर, कि इस पूरे विधेयक में कहीं समय की बाध्यता नहीं रखी गई है। कि विशेष to transactions in Securities) Bill, 1992

न्यायालय में जब मुकदमा दायर हो जाएगा चार्जशीट सबमिट हो जाएगी, तो कितने समय में वह न्यायालय इसका करेगा क्योंकि ग्रन्य जो कानन है, मान्यवर उसमें इस तरह का विधान है, इस तरह के प्रोविजन हैं कि इतने समय के ग्रन्दर इस बात का या इस मुकदमें का निर्णय हो जाना चाहिए । लेकिन यह जो विधेयक लाया गया है इस विद्येयक में उस न्यायालय को कुछ नहीं कहा गया है कि कितनी **ग्रवधि के भीतर इन बातों का वह** निस्तारण कर देंगे ग्रीर समय की बाध्यता नहीं है तो संभव है कि ज्यादा समय लगें ग्रौर चंकि इस तरह का यह सनसनीखेज विषय है....

उपसभाध्यक्ष (श्रो रफीक आलम)ः ग्रवः ग्रापका समय समाप्त है।

श्री ईश दत्त यादव : मैं ग्रापकी ग्राजा मान रहा हुं। केवल एक मिनट ग्रौर लेना चाहता हूं । क्योंकि ग्रगर समय का निर्धारण नहीं किया जाएगा, कोई लिमिटेशन नहीं रहेगा कि कोर्ट समय के ग्रंदर ग्रपना निर्णय दे दे, मैं ब्रापसे <mark>प्रर्ज कर रहा था कि यह</mark> कोई साधारण मामला नहीं है, यह ग्रसाधारण है. इसीलिए स्पेशल कोर्ट्स को एस्टैब्लिश करने की आवश्यकता पड़ी। यह केवल इस देश का विषय नहीं है यह द्नियां की चर्चा का विषय है और ग्रगर लंबी म्रवधि तक केसेज पैडिंग रह जायेंगे तो इसका महत्व ही समाध्त हो जाएगा ग्रीर जो दोषी लोग हैं ये दोषी लोग किसीन किसी तरह से सजा से बच जायेंगे गवाहों को तोड करके, टेंपरिंग विटनैसेज का करके ग्रौर किसी न किसी तरह से बचने का ये प्रयास करेंगे ।

उपसभाध्यक्ष (श्री रफीक आलस) 🕫 यब याप तारीक रखिए । चतुरानव मिश्र जी, 3 मिनट समय है ।

श्री ईश दत्त यादव : में अपनी वात समाप्त हो कर रहा है।

उपसभाध्यक्ष (श्री रफीक आलम) : जरा जल्दी कीजिए, बयोंकि टाईम

349 Statutory Resolution seeking [17 AUG. 1992] (Trial of Offences relating 350 to transactions in Securities) Bill, 1992

श्री ईश दत्त यादव: ठीक है, में अपनी बात खत्म कर रहा है। इस संबंध में नरकार की तरफ से अभी कोई नियमावली नहीं बनाई गई है। मैं चाहता हूं, मेरा अनुरोध है कि सरकार की तरफ से जब प्रध्यादेश जारी कराया गया सरकार की तरफ से जब इस विधेयक को लाने के लिए तैयार किया गया तो चाहिए या कि इस संबंध में जो रूल्ज हैं, नियमावली है, उसको भी तैयार कर लेना चाहिए। अब ग्रापको ग्राज्ञा का मुझे पालन ही करना है ग्रापके माध्यम से केवल एक वात का मैं अन्रोध करना चाहता था श्रौर हमार वित्त मत्नी जी बैठे थे, चले गए, मैं उन्हीं से कहना चाहता था कि इस देश के वित्त मंत्री के माथे के ऊपर बहुत वड़ा कलंक है और इनको चाहिए था कि जब इस तरह केबोटाले प्रकाश में ग्राएं ग्रीर इस देश में नहीं, दुनिया में चर्चा का विषय वनें नो इनको स्रादर्श उपस्थित करना चाहिए था । मैं वित्त मंत्री जी पर कोई श्रारोप नहीं तमा रहा हूं, लेकिन जो वैतिकता का विकाजा था, जो ईमानदारी का तकाला था, उनकी वित्त मंत्री के पद से ्याग-पत्न जुन्हर देना चाहिए था । उन्होंने वित्त मंत्री के पद से त्याग-पत्न न दे करके दोशी व्यक्तियों को बचाने की कोशिश को है । इसलिए मान्यवर, में श्रापके साध्यम से अनरोध करता हं कि अब भी वहत समय है, भारत सरकार के वित्त मंत्री थीं मनमोहन सिंह जी को, इस इतनी बडी घटना पर जो दुनिया में चर्ची का विषय हो, अपने पद में त्वाग-पत्न दे करके एक क्षादर्भ प्रस्त्त करना चाहिए । धन्यवाद ।

उपसभाध्यक्ष (श्री एफीन ब्रालम) : शी चत्राचन मिश्र जो। तीन मिनट।

चत्रानन मिश्र : उपसमाध्यक ्रै_{नहा}दय, जब हम लोगों ने इस विधेयक को नामंजूर करने का प्रस्ताव दिया था तो इसलिए नहीं कि ग्रार्डिनेंस नामंज्र हो जाए बल्कि पालियामेंटरी मैथड वह ही एक तरीका है जहस में लाने का इसीलिए हमने दिया था। में उन माननीय सदस्यों के साथ नहीं हैं जो समझते हैं कि इस सवाल पर श्रार्डिनेंस नहीं जारी होना चाहिए। मेरा ख्याल है कि ऐसी पूर्ण यह परिस्थिति थी जिसमें इस तरह का ग्रार्डिनेंस जारी होना चाहिए था नहीं तो आखिर इन लोगों को पकड़ा कैसे जाएगा ? साधारण कानुन से पकड़ना और रुपया वसूल करना संभव नहीं था। मुझे तो शक है कि अभी भी संभव नहीं है। जहां तक इस बिल पर ग्राने के पहले माननीय सदस्य जो हमारे ग्रिधिवक्ता भी हैं, लीगल एक्सपटे हैं भाटिया जी नेजी एक-दो प्रश्न उठाए हैं, मैं विक्त मंत्री जी से कहनाकि इसको **प्रगर ग्रापको जल्दबाजी है इसे ग्राज ही** पास करा लेने के लिए और फिर आने के लिए, जब सब रिहा हो जाएं,तब तो दुसरी बात है, नहीं तो ग्राप लीगल त्रोपीनियन लेलीजिए । क्योंकि उसमे कुछ ऐसी बात हैं, तो मैं भी सोच रहा हं। फिर से मान लीजिए कि यह लिखा हम्राहै कि इसमें फर्स्ट क्रप्रैल से लेकरके ही, तो मैं वराबर सोच रहा था कि यह फर्स्ट अप्रैल क्यों रखा है इन्होंने, तो सङ्गे इसको छोड करके ग्रौर कोई ग्रथ नहीं लगा कि यह अप्रैल फुल्ज दे है जो सभी लोगों को अंवक्फ बनायाजा रहा है इसीलिए सरकार ने शायद यह डेट दे दियः है। कि सब तो छटही जाएगा। फिर बाद में होगा कि यह हो गया, वह हो गयः । . . . (व्यवधान) .

मंत्रालय में राज्य मंत्री श्री दलबीर सिंह : ऐसा नहीं है।

श्री चतुरानन मिश्र : ऐसा नहीं है : ग्र**न्छ। नहीं है तो ग्राप बता दी**जिएमा कि यही डैट ग्रापको कहां से मिली? क्यों ऐसा हन्ना ै क्योंकि हमको नहीं मालम है, इसलिए ग्रापसे पुछ रहे हैं।

मान्यवर, फिर कुछ बातें हैं, जिसकी तरफ हम सरकार का ध्यान ग्राकृषित करेंगे इस क(नन की तरफ ग्रौर दूसरे बिन्दुयों की तरफ भी और वह यह है कि दो तरह के काम बकायदा हुए। एक ते हमा है स्टॉक मार्केट में, शेयर स्टॉक में श्रीर दूसरा हुआ। मनी मार्केट में, जहां बैंक हैं वहां । अपराधी दोनों जगह हैं।

[श्री चत्रानन मिश्र]

अब हम देख रहे हैं कि ग्राप जो यह कानून बना रहे हैं उससे क्या उनको पकड़ा जा सकता है ? आपने जो रास्ता तय किया है, उसमें क्या उनका है ? अगर किं जी ने यह शेयर का पैसी बढाया शेयर खरीदा तो कहा जुल्म कर दिया है ? जो बैंक रिसीप्ट वाली पद्धति है, सो तो है पद्धति, कहां से यह इल्लीगल हो जाती है? किस स्टेज पर हो जाती हैं ? लॉ में कहीं डिफाइन नहीं जो डिफाइन है उसका ग्राप जिक्र नहीं करना चाहते या उस पर एक्शन नहीं लेना चाहते । जैसे, मान लीजिए, ग्रखबारों में यह बात आई है कि फोर्जड रिसीप्ट के ऋाधार पर काम किया गया। इसके लिए स्पेशल कोर्ट की जरूरत नहीं थी। यह तो डिपार्टमेंटल एक्शन लेकर के भी उस अप्रदमी को नौकरी से हटा देते या जो श्ररेस्टेड लोग हैं, जेल में 48 घंटे से ज्यादा हैं, उनको नौकरा से सङ्गेण्ड कर सकते थे या दूसरी प्रोसीडिंग कर सकते थे । इसलिए श्रापंकी ईमानदारी लोगों को शक हो रहा है। इसलिए हमने अप्रेल फूल की बात कही क्योंकि हमको लग रहा है कि इनको कैसे पकडा जाएगा।

दूसरा, कुछ विदेशी वैंक ग्रौर कुछ विदेशियों ने इस काम को किया। हमारा लॉ उन पर गवर्न होना या नहीं होगा? यह बात भी हमको स्पष्ट नहीं लगती है कि इस तरह का होगा। हमारे लॉ मंत्री जी हैं, यह बताएंगे कि ऐसा प्रोवीजन है या नहीं है? या फिर, ग्राप उनको छुना नहीं चाहते क्योंकि **ग्रौर** विदेशी पुजी लाने के लिए ग्राप फेर में हैं ग्रौर इसलिए सोचते हैं कि छोड़ो इन लोगों को, इधर-उधर करके ऐसे सफोद किया जाए। इस तरह से यह जो शेयर मार्केट का धंधा है, उसमें तो ग्रार्टिफिशल शेयर का भाव बढाया ही जाता है। इसमें ग्रपराध क्या है? यह तो ब्राप एलाऊ किए हुए हैं, सारी दुनियां में एलाऊ है, जहां-जहां पूंजीवादी व्यवस्था है, हर जगह एलाऊ है। बाद में ग्राप एक स्टेज पर जाकर कहेंगे कि यह इल्लीगल होता है। यह तो

to transactions in Securities) Bill, 1992

ला में हमारे डिफाइन नहीं है तो हम उनको कैसे पकडेंगे? यह तो आप हमको वता दीजिए।

दुसरी बात, जिस पर रकार पर गक हो रहा है, वह यह कि एफ आई ग्रार. में जिनका नाम श्राया है उन पर कार्यवाही नहीं की गई है। क्योंकि सुना है, वह ए ग्राई सी नी. के मैम्बर हैं या क्या है, ग्रखवारों में यह बात श्राई है, मेरे पास कुछ तथ्य नहीं हैं। त्रिवेदी जी बोल रहे थे चतुर्वेदी जी के वारे में, तो त्रिवेदी से चतुर्वेदी की बात ग्रा गई तो ग्रौर भी गॅमीर **बा**त हो जाती है, ग्रगर मिश्र जी गवाह हों तो फर्दर जोर देने की बात हो जाती है। तो ग्राप इसको कहिए कि क्यों नहीं पकड़े गए? फिर, एक ब्रोकर थे भूपेल्द्र, सुना है, वह तो नाम ही रखे हुए हैं दलाल, अब स्राप उसको पकड़ ही नहीं पा रहे हैं। कहां चला गया, देश गया या विदेश गया? यह सब जानकर प्राप पर शक होता है।

इसके लिए स्रापको क्या दिनकत है कि बिना सिक्योरिटि के कैसे र्वैक रिसीप्ट ज्यादा देदिया, यह तो नॉलेज में आ गया। आपको डिपार्टमेंटल एक्शन लेने में क्या दिक्कत है? तो यह मिल-मिलाकर हमको ऐसा लगता है कि एकाउण्ट का **रिकन्सा**इल करना **बैंक** में अत्यधिक असंभव सा काम है, जब आप कम्त्यूटर में लाइएगा तह देखा जाएगा, वह रिकन्सायल होता नहीं है। भ्राप किसी पर मकदमा चला नहीं पाएंगे। पहले भी इनका रिकन्सायल नहीं था, 80,000 करोड़ का, 85,000 करोड़ का, कुछ-कुछ हम जानते हैं इसलिए ग्रापको कह रहे हैं। तो कहें कि हमारा क्या कसूर था, इनके पास साधन नहीं था। यह कितने लूप-होल हैं। इनको भागने के बहुत ज्यादा मौके हैं।

हमारे यहां से हमारा कानून इस ढंग से है कि ईमानदार कम काम कर सकता है ग्रौर बेईमान बहुत ज्यादा फायदा उठा सकता है। यही हमारी

ज़ीगल व्यवस्था भी है और कुछ इस तरह की पद्धति भी है। स्रव स्नापन कहा कि स्पीडी टायल...(समय की घंटी) . . सर, दो-तीन मिनट ग्रीर दी-जिएगा। स्पीडी ट्रायल का स्रापन देखा कि स्वागत होगा कि स्पीडी ट्रायल हुआ, लेकिन होगा कैसे स्पीडी ट्रायल? जितना कानुन है, संविधान है, उसको छोड़कर के तो यह अलग से नहीं जाएगा। क्या ग्रापको यह ग्र**धिका**र था या **ग्राप क**र सकते हैं कि ट्रायल की अवधि निश्चित कर दें कि इतने दिनों के ग्रंदर इस कैस का डिस्पोजल कर दीजिए। ग्रौर क्या सरकार के पास यह तथ्य जमा है, हम नहीं जानते ? क्या सी. बी. आई. अभी तक पहुंच गई है, इतना रिकार्ड ग्रा गया है कि उनका कन्विक्शन श्योर हो जाएगा, ग्रन्यका ट्रायल ही होकर क्या होगा? जब सब छट ही जाएंगे तो उसमें ट्रायल क्या करेंगे? तो इसी लिए मालम नहीं पड़ रहा है। इसी तरह से अपील कैसिस का जो डिस्पोज़ल होगा, उसमें लोगों को मालुम है कि एक-एक **केस** को 20, 25, 30 बरस लग जाते हैं, वह भ्रादमी सर जाता है. केस चलता रहता है। तो इस**को देख**ते हए उसका भी श्रापने टाइम लिमिट नहीं किया है। फिर श्राप क**ह रहे** हैं कि स्पीडी डिस्पोजल होगा, इसका तो कोई लक्षण लग नहीं रहा कि इसका यह हो सके। दूसरी बात, कोर्ट ग्रगर जस्टिस करना चाह श्रीर चाहता ही है तो उसके लिए उसको मदद देने की बात है। तो ग्रापने कहीं प्रोविजन तो नहीं रखा है कि इस तरह के केसिज में जो टैक्निकल मेन्वरिंग्स होती हैं, उसके लिए एक्सपरटाइस कोर्ट को भी उपलब्ध कराया जाए इंडिपेंडेंट ताकि कोर्ट जल्द से जल्द बातों को समझ सके, नहीं तो वही पेशकार और वही मंशी लेकर करेगा तो उसको तो समय लॅंगेगा। श्रौर हमने कहा कि श्राप जो व्यवस्था ला रहे हैं उसमें हमको देखने से पता चला, सरकार श्रपना कुछ पैसा बचा ले, बचा नहीं सकती है, वापिस करा नहीं सकती है, कुछ टैक्स भी रिकवर हो सकता है, लेकिन जिन लोगों ने शेगर खरीदे हैं आर्टिफिश्यली बहुत

हाई दाम पर, उनको सरकार वापिस करेगी यह ग्रसंभव बात है। क्योंकि सरकार ने तो ग्राज तक हिसाब भी नहीं दिया है कि वह रूपया कितना है। यह जो ग्राप तीन या चार हजार करोड़ रुपया दे रहे हैं, यह तो दे रहे हैं, रुपए का ग्रापके घोटाला हुन्रा है—वैक का, इसका, उसका, यह हिंसाब दे रहे हैं लेकिन वह कितनी रकम है यह तो कोई जानता नहीं। इसलिए उसके लिए काहे को उनको दिलासा दे रहे हैं कि उनका ग्राप वापिस कर सकेंगे। यह तो होता नहीं है। यह एक तरह का जुन्ना है, जो लीगल ज्या है--शेयर मार्किट--हम लोग अलाङ किए हए हैं। इसलिए उनको तो सतीष करके बैठ जाना होगा, वह इसका प्रविधान नहीं कर सकते। दूसरे ग्रापने इजाजत दी है हमारे देश से कि रुपए की तुरंत विदेशी मुद्रा में कन्बर्ट कर लेंगे. पहले हवाला मार्किट वे होता था, यह होता था, ग्रभी भी होता है, वह कर लिया होगा ग्रगर वह निक्ष्चित रूप से या तो, वह इसलिए तो नहीं बैठा था कि वित्त मंत्री जी बिल लाएंगे श्रौर ग्राप सभापति रहेंगे ग्रौर चत्रानन मिश्र भाषण करेंगे, उसके बाद कानून पास होगा, तब हम चोर स्राकर इसको करेंगे। ऐसा कोई बेवक्फ चोरनहीं होगा ग्रौर **ग्रगर होगा तो सब कुछ हटा** लिया होगा इधर-उधर, थोड़ा-सा बचा गया होगा। इसलिए एन्टायर जीगल सिस्टम जो हैं जिस हंग का, उसनें हम लोग कैसे कर सकते थे। हम चाहते थे कि थोड़ा-बहत इस लॉ के ग्रंदर प्रोविजन कर दें नहीं तो स्पेशल कोर्ट का कोई महत्व नहीं रह जाता।

ग्रंत में, उपसभाध्यक्ष जी, मैं कहना चाहता हं कि यह तो ठीक है कि हम लोग विरोधी पक्ष में हैं इसलिए ग्रापको कहते हैं कि ग्राप गड़बड़ी कर रहे हैं, यह कर रहे हैं, यह सब जायज है, लेकिन समस्या यह है कि बाहर जाकर लोग कहते हैं कि ग्राखिर पालियामेंट क्या [श्री चत्रातन मिश्र]ः

बिगाड लेगी ? बोफोर्स में क्या किया जें अपी बसी व ? इसमें जें अपी बसी व क्या करेगी ? हम उनकी मंशा में, ईमानदारी पर कोई डाउट नहीं करते, हम जानते हैं कि बहुत श्रच्छे लोग हैं, सभी माननीय सदस्य है। लेकिन ग्रच्छे लोग बरे लोगों को पकड़ नहीं सकते हैं यह भी हम श्रापको बता देते हैं क्योंकि जो बहुत बुरे लोग होते हैं, बहुत होशियार होते हैं। तो हम लोगों पर भी यह ग्रा रहा है कि ग्राप लोग पालियामेट में बैठकर करते क्या है? इसलिए जो ग्रट-स्टेक है, वह सिर्फ मनमोहन सिंह जी का अट-स्टेक है, कांग्रेस गवर्नमेंट का श्रट-स्टेक है, ऐसी बात नहीं है, पालियामेंट पद्धति का ग्रट-स्टेक है कि इतने-इतने हजार करोड़ भी रुपए खाकर किसी का कुछ नहीं कर सकता है, स्थिति स्राज हमारी हो गई है । इसलिए मैं चाहूंगा कि यह कानून जो ग्राप बना रहे हैं तो कम से कम ऐसा बनाए कि त्रंत ग्रल्टावायरस नहीं डिक्लेग्रर जाए, नहीं तो हम लोग सव के साथ समझे जाएंगे, इस कानुन जरिए से । इसलिए मैं श्रापसे फिर एक बार अनुरोध करूंगा कि सस्टेन प्रोविजंस के बारे में कुछ उन्होंने सवाल उठाया है ग्रौर कुछ लगती भी है उस तरह की बातें, तो इसलिए ग्राप उनके भी नेच्युरल अधिकार हैं या फंडामेंटल राइट्स हैं, उसका उल्लंघन तो हम नहीं कर सकते हैं, इसलिए उसको देखते हुए इस कानुन को बनाएं और कुछ जो हमने ब्रापसे कहा है, जो ब्राप डिपार्टमेंटल एक्शन खुद ले सकते हैं--चाहे फोजेंड बी०ग्रार० हो, चाहे बिना इसके हो--मौर ए-इवांस के लिए रुपया दे दिया, शिल्युदिटी का रूपया दे दिया, बिना सिक्युरिटी के कर दिया, ये सब चीजें

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जो हैं या 48 श्रॉवरस तक जेल में रहने के बाद भी ग्रापने सस्पेंड नहीं किया है तो इन सबका जवाब तो दीजिए ताकि हम लोग यह पूछ सके कि सीरियस है ? क्योंकि भाषण में जितने सीरियस हैं, एक्शन में नहीं हैं। इसलिए ग्रापसे ग्रनुरोध है कि इसको कीजिए क्योंकि हम सब की प्रतिष्ठा— ग्रापकी, पूरे सदन की, पूरे की, ग्रट-स्टेक है। इसलिए इसको बचाइए, यही मुझे कहना है।

श्री मोहम्मद खलीलुर रहमान : (ग्रान्ध्र प्रदेश): वाईस चेयरमेन सर, ग्रभी हाल में हजारों-करोड रुपयों का जो का घोटाला हुग्रा है, उस बैंक के घोटाले के जो मुलजमीन हैं, उनको सजा देने के लिए एक फौरी तौर पर 6 जुन को एक ग्रार्डिनेंस निकाला गया ेथा ग्रीर उस ग्राडिनेंस को एक एक्ट की शकल देने के लिए यह बिल लाया गया है। इसका मैं खैर मकदम जरूर करता है। मगर साथ ही साथ इत्तफाक से हमारे फाइनेंस मिनिस्टर साहब भी यहां मौजूद र्मिनस्टर है श्रीर हमारे ग्राफ फार लाँ भी यहां पर मोजूद हैं। मैं ग्रापके जवाब में यह जानना कि एक तरफ तो स्पेशन कोर्ट के जिएए **ग्राप इस बात की कीशिंश कर रहे हैं** कि जो मुलजमीन हैं उनको सजा दे दी जाए और फिर साथ ही साथ ग्रभी हाल में एक जोइंट पार्लियामेंट्री कमेटी बैठी है और वहां भी इसकी पूरी तहकी-कात चल रही है। तो मैं आपसे यह पूछना चाहता हूं कि क्या वक्त वाहिद में या सिमलटेनिसली सोशल कोर्ट भी जांच करेगी और जीईंट पार्लियामेंट्री कमैटी भी तहकीकात करेगी। तो क्या यह नेच्युरल जस्टिस के एन जो

मृताबिक हैं? इस वजह से जो मुलजमीन, जो एक्यूज्ड हैं, वह वरावर इस बात का एतराज कर सकते हैं कि जो कुछ भी हमको प्ली लेना है फ्रीर जो कुछ भी हम फेस कर रहे हैं वह स्पेशल कोर्ट में भी कर रहे हैं, दूसरी तरफ जोइंट पार्लियामेंट्री कमेटी के भी तहकीकात हो रही है। इस ताल्लुक से मैं हमारे फाइनेंस मिनिस्टर साहब •से यह दरख्वास्त कहंगा कि इस बिल को पास करने से पहले ग्राप ग्रच्छी तरह कानुनी राय ले लीजिए कि न्या यह पौर्सिबल है ? इसके पास करने में यदि एक दिन या दो दिन की देरी हो जाए तो कोई मुजायका नहीं है। मंगर एक दफे क्राप पास करेंगे, फिर यह बिल किसी न किसी वजह से सुप्रीम कोर्ट में ग्रगर चेलेंज किया जाए ग्रौर मुप्री**म कोर्ट** इस विल को नल वोइड करार देदे तो फिर खामोखां की जो इतनी मेहनत होगी, वह मेहनत बिल्**कूल राय**गां चली जाएगी स्रौर जाया होगी। लिहाजा मैं हमारे फाइनेंस मिनि-स्टर साहब से यह दरख्वास्त करूंगा कि इस बिल को ग्राज ही पास करने स बेहतर बात यह है कि इसके ताल्लुक स **ग्रहार्नी** जनरल की कानुनी राय ले ली जाए, इस वजह से कि उससे पहले यह बिल इंटरोड्यूज हम्रा था फिर उसके बाद लोक सभा हुन्रा श्रीर फिर साथ ही जोइंट पार्लियामेंटी कमेटी बनी। तो जाहिर है कि जोईट पार्लियाओंट्री कमेटी की वह ग्रपने बराबर ग्रार फिर इसमें स**जेशंस** जारी रहेंगे जो एक्युज्ड हैं वह बराबर स्पेशन कोर्ट में जाएंगे ग्रौर इसको फेस करेंगे। यह एक ही बात मेरे जहन में आर रही थीं, मैं इसकी बजाहत चाहुंगा ग्रौर फाइनेंस मिनिस्टर साहव से दरख्वास्त वि इसको ग्राप जरूर ग्रपने जवाब में पूरा हमको मुतमईन करने की कोशिश कीजिए। शक्तियाः

شرى محدخلسيل الرحمل أندهم الوثير.

محيطة معيه المكامجو منكب كأحواله موا ما بيرانس منكب محيط فلاست كيدي المراس بيس الصحيمتي فيه تشريحيه أنياكس فواجي طورميه لاجحان كواكيب أرفين نسس أكالأكيا ع**قا اوراس** ارفعی ننس کوایک ایجیشه ک شكل وينع كمع لكتربير في الإياكياشاك مى خىرمىقدم فنرور كريا برون رامكرسا تف ساتھ بى اتفاق بىد بىماسى دائنس سىر ساس هي موجود بي اور بهما سيم اسطر ك استعمال فار لارهي بيران موجود بسي . منزري أب كي تواسب مين سيره إننا وإبور أكو كدائير بطرون لزاميشل كوريش سرفرريع آب.اس باش*تای کوشش کرمسیتی آن ک*ر مجمع مزیمین مین ان کومنرا دست وی جاستے۔ ا ور محيرسا تقي ق ساقه العبي عال مي اكب حوائنط بالتميشري كيتى بميطى يبداور ما بھی اس کی لوری سخفیقات جل رہی ہی ۔ تومن أكب سندير ليحيزا جاميتا بورك كما وقت واحدس ماساتما فينسي سيتن كورف بعبى جامخ كرسے كى اور يوار نظيم في هى تحقيقات كرسى . توكراي يني ل شر كي للمين بعطابق سبع وامن وحبر سندير طزمين بمي جو ايكيوز فربي وه برابراس بات كاختراص كرسيحة بس كرو كوي الم بم كوملي بيي بيرا درحه كميد معي سم فيس Court and the Special Court

كرد بيے م ي ـ وه اسبيتىل كورط ميں الهمنظي كميلي كيه ذريعهمي تحقيقات ہور بی ہے۔ اس فعلق سے میں بھارے يلتماس وسياسي يعين سرود ومحواسع وریکا کداس الرکی دامو یکر نفسے ستنے يهد أسداهي طرح قانون دائد سي لعظ الركما بيرياسيل يتهداس محدياس ترفيه مرباته الكسادن بالدورين كيادري مائے تو کول میں لقہ نہیں ہے ماگرایک word while of our كما جائج أورميم بم كن طياس ال (July - 15/9/ 30, - 15/5/01/8 وأسكال على حات كى اور صارتم بروكى لهذا was a day of the way of the وبنوانسيت محرود أكاكرام ركى كوأج يحا ر کرنے میں کہتر ہات میں میں کراس مجھ تعنق سے الراری حبزل کی قانونی رائے بسادان المستعاس ويفد بيسكيداس سيريطيه كدرسرس الشرفيرويوس هوائتماا ورعصراس محص سها میں ماس بہوا تھے رساتھ ہی جواكنه لمي مالىمنظرى كميلى منى توظائع يسبيك بحائنط بارلينظري كايمي كي وه ايني ترايمه

جننس جاری رس کے اور عمراس میں جواكيون فيهن وه بوامر أسبتيل كودط ہر بھائتر بھے اوراس کرنیس کویں گئے برايد بي المدين التميرية ويون مي آري لمقى مين ان ك وعناحت عاميون كا وور

THE VICE-CHAIRMAN (SHRI RA-FIQUE ALAM): I seek the permission of the House for Mr. Sukomal Sen to occupy the Chair.

[SHRI SUKOMAL in the Chair]

SHRI TAA CHARAN MAJUMDAR (Assam): While agreeing with the general purposes of the Bill, I will try to draw out some vagueness and defects in the Bill.

The purpose of the Bill is to see that the cases before the special courts are disposed of expeditiously. In this Bill a provision has been made that the presiding officer of the special court will be a judge of a High Court. The High Courts are already over-burdened with There are rising arrears. If a High Court Judge is to sit only for trying these special court cases, arrears is the High Courts will further increase. I would like to know whether the purpose of the Government is to provide for a sitting judge continuously for a special court, or it wants that the High Court Judge presiding as a judge of the special court will have his attention divided between the Bench and he special courts. That is the point to be taken into consideration. If the High Court judge is to look after his work in the High Court Bench and also has to sit as a judge in the special court, the purpose of

of transactions in Securities) Bill, 1992

^{† []} Transliteration in Arabic Script.

speedy disposal of cases before the special Courts will not be achieved. Moreover, the High Court Judges will be overburdened. So, my humble suggestion is that the Government should make provisions for appointing some judges of proven efficiency and integrity to sit as whole-time judges in the special That will help in the speedy disposal of cases.

The offences to be tried by the special courts will be offences covered by the Indian Penal Code. This Bill does not make clear why ordinary courts are not adequate in the disposal of those cases. This thing should be made clear in the પiII.

I would draw the attention of the Government to another apparent contradiction in Section (9), wherein it has been provided:

> 9(2): "Save as expressly provided in this Act, the provisions of the Code shall, in so far as they are not inconsistent with the provivisions of this Act, apply to the before the Special proceedings Court and for the purposes of the said provisions of the Code, the Special Court shall be deemed to be a Court of Session, and shall have all the powers of a . Court of Session, and the person conducting a prosecution before the Special Court shall be deemed to be a Public Prosecutor."

My submission is that a Public Prosecuis to be appointed under Section 24 of the Criminal Procedure Code, Simply making a provision that a person conducting prosecution before Special Courts would be deemed to be a Public Prosecoor, will, according to my humble submussion, lead to legal complications. In order to authorise a man to the prosecution before a Special Court, he must be a person authorised under Section 24 of the Criminal Procedure Oode. It appears as if the intention of the Bill is to allow some other persons, who are not appointed under the provisions of Section 24 of the Criminal Procedure Code to be Public Prosecutors. If that is the intention of the provision, I think some legal complications will arise, The law requires that a Public Prosecutor must be one who is appointed under Section 24 of the Criminal Procedure Code.

Another submission is consideration of the fact that the persons to be tried before the Special Courts are very influ-They have got heavy encial persons. funds at their disposal and they will hire the topmost lawyers of the land. In order to meet the challenge, my submission would be that there should be a panel of competent lawyers and lawyers of integrity to act as Special Public Prosecutors appointed under Section 24 of Procedure Code. the Criminal should be done for the successful conduct of the cases before the special courts.

THE VICE-CHAIRMAN (SHRI SU-KOMAL SEN): Since it is your maiden speech, I have allowed you more time. Now please conclude within two or three minutes.

SHRI TARA CHARAN DAR: Some points were raised by some hon. Members regarding the transfer of cases before the Special Court, I think the purpose of the Bill is to have so many Special Courts in different parts of the country. When the Bill has made provisions for application of Criminal Procedure Code, there will not be any difficulty in seeking transfer of cases from one special court to another. is so because the Criminal Code provides that the Supreme Court has wide powers to transfer one case from one criminal court to another criminal court. When the Special Courts are also Criminal Courts, there will be in seeking transfer of cases from one Special Court to another, if the accused in any way think that they will not get justice from a particular criminal couft.

Shri Tarachand Majumdar

Some hon. Members were commenting that the Special Courts will be regarded as Sessions Courts and when a high Court Judge is presiding over a special Court and will be dealing with such cases, he will be lowered in his status. I think that is not the purpose of the Bill. It is to provide that the procedure followed in the Session Court will also be the procedure followed in the Special Court.

The Bill has made provision for one appeal i.e. appeal before the Supreme Court. In that way it has curtailed the right of the accused person for the benefit of one appeal.

SHRI PRAKASH YASHWANT AM-BEDKAR (Nominate): Options are allowed in that.

SHRI TARA CHARAN MAJUM-DAR: In ordinary cases the accused person generally gets two appeals. Over and above that he has a right to seek revision. From the Bill it appears that the procedure followed in the trial of general cases has been kept in tact.

THE VICE-CHAIRMAN (SHRI SU-KOMAL SEN): You have taken more than double your time. You have already taken twelve minutes. Please conclude within one minute.

SHRI TARA CHARAN MAJUM-DAR: O.K. I conclude. I don't want just to over-step my right.

THE VICE-CHAIRMAN (SHRI SU-KOMAL SEN); Anyway, you can conclude your sentence.

SHRI TARA CHARAN MAJUM-DAR: If the purpose of the Bill is to see that the cases are disposed of expeditiously, I think nothing much will be achieved because the speedy disposal of cases depends on the investigating agency, the agency, the prosecuting Court and the defence lawyers. Unless all these persons cooperate, there cannot be any speedy disposal. An hon. Member referred to a very important point that the Bill should have provided for a time-limit for disposel of cases. I

think that could have been done. The Bill could have also provided that the hearings before the Special Court will continue from day to day. Some such provision should have been made in the Bill if the purpose of the Bill is to see that the cases before the Special Court are to be expeditiously disposed of. So, my suggestion is that if the intention of the Government is to see that cases are speedily disposed of, this provision may be incorporated in the Bill. Thank you.

SHRI MADAN BHATIA: Sir. with your permission, may 1 take just one minute? I would like to have your permission to mention one point.

THE VICE-CHAIRMAN (SHRI SU-KOMAL SEN): You have already spoken. One more speaker is there. Let him finish first. Mr. Ambedkar. You have six minutes.

SHRI V. NARAYANASAMY (Pondicherry): You can take one minute more.

SHRI PRAKASH YASHWANT AM-BEDKAR): Mr. Narayanasamy is generous with me.

Mr. Vice-Chairman, Sir, there are now six agencies investigating into the scam. They are the CBI, the Revenue Intelligence, the local police, the Income-tax Department, the JPC and now the Special Court. I do not know where all these agencies are going to land us, or what is going to happen if these investigating agencies come to different conclusions. Are you again going to have another Committee to check up the recommendations of these agencies and to come to a decision as to which agency is right? I do not know what the Finance Ministry is up to.

There is one more disturbing factor which has come out. There have been reports in the press that there was some delay in arresting some of the persons or information being passed on by one agency to another and that delay has been used either to destroy some of the papers that were available or for the

flight of money from this country to other countries. And, they say that the media that were used were the foreign banks. May I know from the hon. Minister whether they are looking into this aspect?

I will again come to another issue on which I would like the Finance Minister to be very precise. A piece of information, a story, has been circulated in Bombay that there was one Revenue Inby name Mr. Rai. telligence Officer, When Harshad Mehta gave an interview to the Eyewitness cassette, it was 15 days after he started investigating the He said that he had inwhole case, vestigated into the whole matter somewhere in the end of April or the beginning of May and his report was complete and that the report was submitted to the Finance Department. The Finance Department had showed that report to the Prime Minister and all of a sudden we found that in the month of June or at the end of May, the Revenue Intelligence Officer, Mr. Rai, who was investigating into the case, was transferred to Calcutta. from Bombay I would like to know from the Finance Minister whether this information or the that is being told in Bombay is true or not. (Interruptions)

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): This is all gossip which has no substance.

SHRI PRAKASH YASHWANT AM-BEDKAR: I know this is all gossip. But I would like to know whether Mr. Rai, an intelligence officer, who was working in Bombay, has been transferred to Calcutta. As per my information, till April, he was posted at Bombay, In June, he has been transferred to Calcutta. Has transfer taken place? If so, why are the transfers taking place so fast? The hon. Finance Minister denied this report. Some of the bon, Members have got a copy of the circular. Some of the Members who have been making allegations both inside the House and outside. are waiting for the Finance Minister to amke a categorical statement. They are waiting to see how far these agencies are being manipulated. Alteady, in one of the judgements, a judge has commented about the functioning of some of the governmental agencies. I would not like to go into that. I think those Members who are having a copy of this circular, are holding it to see as to how far the Government is true on it.

Lastly, whatever scam has taken place, those who are found guilty, will be dealt with according to the law of the land. The law will take its own course and they will be punished accordingly.

Coming to shares, what is the Government going to do about shares? have asked the RBI to hold up some of the dealings which have taken place. Basically, forward dealing was one of the reasons for this. I don't think it is time for us to withdraw those steps which we have already taken. We are disrupting the market economy which was established. I know there are scams which have taken place in the world. But they have taken remedial measures. I would like to know whether the Finance Minister is going to address himself to the problems of those share brokers who have been blacklisted or those shares which have been blocked or some of the banking processes have been stopped. Will he take a decision regarding these? There is a total blockade of the money; there is a total blockade of the capital market and some of them are now selling them at a distress price. I would like to when the Finance Minister is going to decide the whole matter. If he is going to decide the whole matter. If he is going to ask the JPC to look into this, then we will have to have another scam because this is what is known as short selling and then we will have another JPC to find out how the short selling has taken place and this will be an unending process. The Finance Minister should address himself to this and take a quick decision. Thank you.

SHRI MADAN BHATIA: I am grateful to you for giving me just one of two mitutes. There was one point which 367 Statutory Resclution seeking [RAJYA SAMHA] (Trial of Offences relating 368 disapproval of the Special Court and the Special Court

Bill, 1992

(Shri Madan Bhatia)

escaped my mind when I was speaking on this Bill. Clause 4 of this Bill says: "If the Custodian is satisfied that any contract or agreement entered into at any time after the 1st day of April, 1991 and on or before the 6th June, 1992 in relation to any property of the person notified under section 8, has been entered into fraudulently or to defeat the provisions of the Act, he may cancel such contract or agreement." Now supposing, the person who is contemplated by clause 4 has gifted away his property during this period to his children or to his wife or to his relations or to his friends, that gift is not covered by clause 4 because gift is neither a contract nor an agreement. That will mean the property which he has gifted away, will completely escape the jurisdiction of the custodian. It will go out of the hands of the authority which is being constituted under this Bill In order to seize and attach that property 5.00 P.M. and keep it under safeguard for the purpose of meeting various liabilities after that person is convicted because it is neither a contract nor an agreement and the properties gifted away to the sons and the relation completely escape That's all.

THE VICE-CHAIRMAN (SHRI KOMAL SEN) Now, according to the List of Business we have to take up two statements by Ministers, one by Shri Ajit Kumar Panja and another by Shri M. M. Jacob. It is 5 o'clock. If the House agrees, then the Ministers can make the statements and the clarifications can be taken up later on. After that, we can resume the discussion on the Bill because we will have to get the Bill passed today itself. Clarifications can be taken up tomorrow and we can complete the Bill today.

SHRI VITHALBHAI M. PATEL (Gujarat): That will do... (Interruptions)

THE VICE-CHAIRMAN (SHRI SU-KOMAL SEN): It is all right... (Intersuptions)... AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): The Minister can reply now in four or five minutes.

THE VICE-CHAIRMAN (SHRI SU-KOMAL SEN): All right. If you agree, the Minister can reply now. We can complete the Bill then. Mr. Mathur, mover of the Resolution, absent. Mr. Minister.

श्री दलबीर सिंह : उपसभाध्यक्ष महोदय, स्पेशल कोर्ट बिल में माननीय सदस्यों की ग्रोर से बहुत से सुझाव ग्राए हैं ग्रौर बहुत सी चीजों की जानकारी भी हमें मिली हैं। खास कर के एक मुद्दे को ले कर जो भाटिया जो ने भी उठायातथा कई ग्रन्य माननीय सदस्यों ने भी कहा कि 1-4-1991 की बात क्यों कही गई है। कोई भी स्पेशल लेजिस्लेशन हो उसकी समय सीमा निर्धारित होनी चाहिये और जहां तक 1-4-1991 का सवाल जानकीरमन कमेटी ते 1-4-1991 पश्चात ही जांच की है, इसलिए । इन केसेज़ को 1-4-1991 रखी है निपटाने के लिए स्पेशल लेजिस्लेशन जो लाया गया है इसलिए टाइम-फ्रेम इसमें 1-4-1991 का इसमें रखा गया है ग्रौर इसके साथ साथ 6 जन को ग्रार्डिनेंस जारी किया गया । मैं माननीय सदस्यों को [,]यह बताना चाहंगा कि इस बिल को लाने के पहले इस की बहुत गहराई से देखा गया । एटोर्नी जनरल से राय भी ली गई श्रीर हमारे जो कानुन के ज्ञाता हैं उनसे भीवात की गई। इतना ही नहीं हमारे जो ग्रपोजीशन पार्टीज के लीडर्ज हैं उनसे ग्रभी सात ग्रगस्त को इस बिल के ऊपर विचार-विमर्श भी हम्रा । स्वयं सरकार यह चाहती है कि कोई भी क्लाज ऐसी न हो जिसका लाभ उठा कर कलप्रिट छुट जाए । जहां तक स्पेशल कोर्ट का सवाल है, एक कोर्ट से दूसरे कोर्ट में क्यों नहीं ले जाना चाहिये, इस सवाल पर भी बड़ी गहराई से विचार किया गया । इस लिए इसमें एडिमिनिस्ट्रेटिव जो चीजें हैं वह लाई गई कें ताकि केसी का स्पीडी डिस्पोजल हो, जैसे कि आपने भी क_{हा}

इसीलए में माननीय सदस्यों से, सबसे विभेदन करंगा कि सर्वनिमति से इस विल को पास किया जाए ।

श्री प्रकास स्वापंत शस्त्रेडकर : मैंने राय के बारे में पूछ। या । इनके बारे में ग्रापने कोई जवाब नहीं दिया ।

भी अभवीर सिंह: खुद मित्री जी ने कहा है... (ब्यवधान) न उनको जानकारी है और ऐसा है कि अगर कोई आपको फैक्ट्स मालूम है तो ग्राप दीजिए। अगर ऐसा होगा तो हम एक्शन लेंगे... (व्यवधान)

श्री प्रकाश यशवंत प्रम्येडकरः राय की क्या प्रगति हुई है... (व्यवधान)

THE VICE-CHATRMAN (SHRI SU-KOMAL SEN): The mover of the Resolution is not present. It has to be put to vote. The question is:

> "That this House disapproves of the Special Court (Trial of Offences relating to Transactions in Securities) Ordinance, 1992 (No. 10 of 1992) promulgated by the President on the 6th June, 1992."

The Motion was negatived.

THE VICE-CHAIRMAN (SHR) SUKOMAL SEN): I shall now put the motion moved by Shri Dalbir Singh to vote. The question is:

"That the Bill to provide for the estab lishment of a Special Court for the trial of offences relating to transacin securities and for matters connected therewith or incidental thereto, as passed by the Lok Sabha. be taken into consideration.

The motion was adopted,

THE VICE-CHAIRMAN (SHRI SUKOMAL SEN): Now, we shall take up clause-by-clause consideration of the BШ.

Clause 2 to 15 were asked to the Bill.

है कि वर्क को जल्दी निपटाया जाए । इसलिए में माननीय सदस्यों को यह ग्राम्वासन देता हूं कि जो मुद्दे उन्होंने यहां पर उठाए हैं, मेरे विचार से सभी सदस्यों की इस बात के प्रति सहमति है ग्रीर इसको मैं मानता हूं कि इस देश में यह विशाल धोखाधड़ी हुई है । इस धोखाधडी के खिलाफ सरकार कार्यवाही करेगी । जैसे ही यह प्रकरण सामने ग्राया, जानकीरमन कमेटी की रिपोर्ट ग्राई, म्रार्डिनेंस यहां पर लाया गया । इतना **ही** नहीं कस्टोडियन भी बैठाया गया । इसके साय साथ**ं जैसे कि श्री ईश दत्त यादव** ने कहा है कि इसके रूल्ज बनने चाहियें, नियमावला भी बननी चाहिये। नियमावली बन गयी है ग्रीर उसको भी हमने जारी किया है । मैं ग्रधिक डिटेल में नहीं जाना चाहुंगा । स्वयं माननीय प्रधानमंत्री जी ने भी दोनों सदनों में घोषणा की । 15 श्रगस्त को भी उन्होंने कहा कि चाहे कोई कितना भी बड़ा आदमी क्यों न हो जो भी दोषी पाया जाएगा उसको नहीं छोड़ेंगे। स्वयं अपने ग्राप में सदन सर्वोच्च है । दोनों सदनों के माननीय सदस्यों की जे॰पी॰सी॰ का गठन हो चका है । जो भी खामियां हैं उन को जे०पी०सी० देखेगी । हमारे माननीय सदस्य जो यहां पर स्टेट्युटेरी रेजोल्युशन लाए हैं, उनके लिए मैं थोड़ा सा संक्षेप में कहंगा।

The Special Court (Trial of Offences relating to Transactions in Securities) Ordinance, 1992, which was promulgated on 6th June, 1992, requires to be replaced by an Act positively before 18th August, 1992. The Bombay High Court has upheld the constitutional validity of the Ordinance. The Finance Minister has already had a detailed discussion with the leaders of the Opposition parties regarding the amendments. I, therefore, urge the hon. Member to kindly withdraw the Resolution so that the Bill is passed today itself unanimously.

सर, इसमें मैं ज्यादा कुछ नहीं कहना चाहुगा क्योंकि इसमें बहुत से मुहे यहां पर उठाए गये हैं और इसके साथ साथ स्वगं जे॰पी॰सी॰ फिर इस मामले को देखेगी।

THE VICE-CHAIRMAN SHRI SHKOMAL SEN

Clause 1, the Enatcing Formula and the Title were added to the Bill.

SHRI DALBIR SINGH: Sir, I move

That the Bill be passed.

The motion was adopted.

STATEMENTS BY MINISTER

 Organisation of International Film Festival of India, 1993 at New Delhi

THE MINISTER OF STATE OF THE OF INFORMATION MINISTRY AND BROADCASTING (SHRI PANJA): Sir, International KUMAR Film Festival of India (IFFI) is organinised by the Directorate of Film Festivals (DFF) under the Ministry of Information and Broadcasting, every year in the month of January. The IFFI, '87 at New Delhi was the last competitive Film Festival organised by the DFF. All the 5 International Film Festivals which were organised after that were noncompetitive events. After the last festival at Bangalore in January, '92, a was conducted with a view to make the festival attractive and to organise it in a better way so as to fulfil the objectives for which it was designed. In principle, it was decided to organise the next IFFI as a competitive event and this August House was apprised of this decision of the Government in reply to an Unstarred Question No. 3951 on 26.3.1992.

2. I am happy to inform the members that arrangements have already been initiated for organising this International event in Delhi. However. view of the resource crunch faced by the country in the current financial year and also the tight position in respect of the foreign exchange availability, the matter of making the next IFFI, a com-petitive event has been reconsidered. The Film Advisory Committee of this Ministry has gone into the matter of revival of the concept of the competitive festival and has recommended that first of all we have to see that all necessary

infrastructural facilities become available, since it is the perception of the importance of a festival that attracts the best films and outstanding film personalities. Also, a lead-time of 15—18 months is required by the Directorate of Film Festivals to plan in a systematic manner the organisation of a world class competitive event. In the current scenario, it has been considered prudent to retain the existing character of International Film Festival and to hold it as a non-competitive event at New Delhi in January, 1993.

SHRI JOHN F. **FERNANDES** (Goa): It is mentioned in the statement that it was decided by the Government to hold the next IFFI as a competitive event. I am sure the Ministry is already in touch with other nations. it is not proper for us at this moment to back out. May I know from the hon. Minister, because it is the prestige of the country which is involved what is the foreign exchange implication for conducting this competitive Film Festival? would also like to know why such decision was taken without making available the necessary infrastructural lities. Sir, when we put an invitation forward and we don't have the necessary infrastructural facilities. we making a mockery of ourselves. May 1 know from the hon. Minister as why the Government made this proposal to hold a competitive Film Festival?

It is also mentioned in the staement that the last competitive Film Festival was held in 1987. That means we have the paraphernalia with us. May I know from the hon. Minister what more paraphernalia is to be added to facilitate this Film Festival?

THE VICE-CHAIRMAN (SHRI SUKOMAL SEN): Shri Digvijay Singh—not present. Shri Syed Sibtey Razi.

श्री सैयद सिब्ते रजी (उत्तर प्रदेश) : मैं माननीय मन्नी जी से जानना चाहंगा कि बंगलीर में जो पिछला इटरनेशनल फिल्म फेस्टिवल हुआ या हमारे तत्वाद्यान